



भारतीय रिज़र्व बैंक

RESERVE BANK OF INDIA

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July 1, 2010

Ashadha 10, 1932(Saka)

**All Commercial Banks
(excluding RRBs)**

Dear Sir,

Section 23 of Banking Regulation Act, 1949 – Master Circular on Branch Authorisation

Please refer to the [Master Circular DBOD.No. BL.BC.20/22.01.001/2009-10 dated July 1, 2009](#) consolidating instructions / guidelines issued to banks on Branch Authorisation till June 30, 2009. The Master Circular has been suitably updated by incorporating the instructions issued upto June 30, 2010. A copy of the updated Master Circular is enclosed. The Master Circular has also been placed on the RBI website (<http://www.rbi.org.in>).

2. Foreign banks may be guided by paragraph 20 of this Master Circular.

Yours faithfully,

**(A.K. Khound)
Chief General Manager**

Encls. : as above

TABLE OF CONTENTS

Paragraph No	Particulars	Page No
A.	PURPOSE	4
B.	CLASSIFICATION	4
C.	PREVIOUS GUIDELINES CONSOLIDATED	4
D.	SCOPE OF APPLICATION	4
1.	INTRODUCTION	6
2	DEFINITION	6
3.	BRANCH AUTHORISATION POLICY	6
4.	PROCEDURE FOR APPLICATION	8
5.	VALIDITY OF AUTHORISATIONS	8
6.	OPENING OF BRANCHES	9
7.	SETTING UP OF OFF SITE ATMs – GENERAL PERMISSION	9
8.	SUBSTITUTION OF CENTRES	10
9.	SETTING UP OF CENTRAL PROCESSING CENTRES/BACK OFFICES	10
10.	CALL CENTRES	11
11.	BUSINESS FACILITATORS/ BUSINESS CORRESPONDENT MODEL	11
12.	DOORSTEP BANKING	13
13.	SHIFTING OF BRANCHES	13
13.1	General	13
13.2	Shifting within the centre (city/ town/village)	13
13.3	Rural branches	14
13.3.1	Within the block	14
13.3.2	Outside the block	14

13.4	Metropolitan, Urban and Semi Urban branches	14
13.5	Part Shifting of branches	15
14.	CONVERSION OF BRANCHES	15
14.1	Conversion of Specialised Branch	15
14.2	Conversion of general banking branches to any type of specialized branch	15
14.3	Upgradation of Extension Counters and Satellite Offices into full-fledged branches	16
14.4	Conversion of Rural Branch into Satellite Office	16
15	MERGER OF BRANCHES	16
15.1	General	16
15.2	Merger of Sole Rural/ Semi Urban Branch	17
15.3	Merger of Metropolitan, Urban and Semi Urban Branches	17
16	CLOSURE OF BRANCHES	17
16.1	General	17
16.2	Closure of Rural branches	17
16.3	Metropolitan, Urban and Semi - Urban branches	17
17	ACQUISITION OF PREMISES	18
18.	POPULATION GROUP WISE CLASSIFICATION OF CENTRES	18
19.	REPORTING TO RESERVE BANK OF INDIA	18
20.	FOREIGN BANKS	19
ANNEX – 1 -FORM VI Form of application for permission to open a new place of Business		20
ANNEX – 2- Summary of branches proposed to be opened		24
ANNEX – 3 (A)- State-wise, population group-wise number of existing branches in underbanked / other than underbanked districts		25
ANNEX – 3 (B)- State-wise, population group-wise number of existing ATMs in underbanked / other than underbanked districts		27
ANNEX – 3 (C) - State-wise, population group-wise number of existing Extension counters		28
ANNEX – 3 (D) - Information to be submitted along with Annual Branch Expansion Plan		29
ANNEX – 4 - List of Underbanked districts		32
ANNEX – 5 - Details of Tier-wise classification of centres based on population		37

ANNEX – 6 -	List of Underbanked districts in Underbanked States	38
ANNEX – 7 -	Proposals for shifting of branches	42
ANNEX – 8 -	Proposals for merger of branches	43
ANNEX – 9 -	Proposals for closure of branches	44
ANNEX – 10 -	Reporting format for opening of branches under General permission in Tier 3 to Tier 6 centres	45
ANNEX – 11 -	Reporting format for operationalisation of Off site ATMs by banks	46
ANNEX – 12 -	Conditions subject to which Off-site ATMs can be operationalised by banks	47
ANNEX – 13 -	Facilities which can be provided through ATMs	48
ANNEX – 14 -	Proforma – I & Proforma II	49 & 54
APPENDIX -	List of Circulars consolidated in the Master Circular	69

Master Circular on Branch Authorisation

A. Purpose

To provide a framework of rules /regulations/procedures to be followed by banks while opening / shifting / closing branches in India in accordance with provisions of Section 23 of the Banking Regulation Act, 1949.

B. Classification

A statutory guideline issued by Reserve Bank of India.

C. Previous guidelines consolidated

The Master Circular updates the instructions contained in the circulars listed in the Appendix.

D. Scope of Application

To all commercial banks (other than RRBs) including Local Area Banks.

Structure

1. Introduction
2. Definition
3. Branch Authorisation Policy
4. Procedure for Application
5. Validity of Authorisation
6. Opening of Branches
7. Setting up of Off Site ATMs – General Permission
8. Substitution of Centres
9. Setting up of Central Processing Centres / Back Offices
10. Call Centres
11. Business Facilitator / Business Correspondent Model
12. Door Step Banking
13. Shifting of Branches
14. Conversion of Branches
15. Merger of Branches
16. Closure of Branches
17. Acquisition of premises
18. Population Group wise classification of centres
19. Reporting to Reserve Bank of India
20. Foreign Banks

Annex – 1 - FORM VI (Form of application for permission to open a new place of business)

Annex – 2 - Summary of branches proposed to be opened

Annex – 3 (A)- State-wise, population-group-wise number of existing branches in underbanked / other than underbanked districts

Annex – 3 (B)- State-wise, population-group-wise number of existing ATMs in

- underbanked / other than underbanked districts
- Annex – 3 (C)- State-wise, population-group-wise number of existing extension counters
- Annex – 3 (D)- Information to be submitted along with Annual Branch Expansion Plan
- Annex – 4 - List of Underbanked districts
- Annex – 5 - Details of Tier-wise classification of centres based on population
- Annex – 6 - List of Underbanked Districts in Underbanked States
- Annex – 7 - Proposals for shifting of branches from one centre to another centre
- Annex – 8 - Proposals for merger of branches
- Annex – 9 - Proposals for closure of branches
- Annex – 10 - Reporting format for opening of branches under general permission In Tier 3 to Tier 6 centres
- Annex - 11- Reporting format for operationalisation of Off site ATMs by banks
- Annex–12- Conditions subject to which Off-site ATMs can be operationalised by banks
- Annex- 13 - Facilities which can be provided through ATMs
- Annex – 14 - Proforma – I & Proforma- II
- Appendix - List of Circulars consolidated in the Master Circular

1. Introduction

The opening of new branches and shifting of existing branches of banks is governed by the provisions of Section 23 of the Banking Regulation Act, 1949. In terms of these provisions, banks cannot, without the prior approval of the Reserve Bank of India (RBI), open a new place of business in India or abroad or change, otherwise than within the same city, town or village, the location of the existing place of business. Section 23 (2) of the Banking Regulation Act lays down that before granting any permission under this section, the Reserve Bank may require to be satisfied, by an inspection under Section 35 or otherwise, as to the financial condition and history of the banking company, the general character of its management, the adequacy of its capital structure and earning prospects and that public interest will be served by the opening or, as the case may be, change of location of the existing place of business. Commercial banks (other than RRBs) including Local Area Banks should approach Department of Banking Operations & Development, Central Office in this regard.

The policy for authorisation of branches in India is summarized in the following paragraphs.

2. Definition

For the purpose of branch authorisation policy, a “branch” would include a full-fledged branch, a satellite office, an Extension Counter, an off-site ATM (Automated Teller Machine), administrative office, controlling office, service branch (back office or processing centre) and credit card centre. A call centre will not be treated as a branch. A call centre is one where only accounts or product information is provided to the customer through tele-banking facility and no banking transaction is undertaken through such centres. Also, no direct interface with clients/ customers is permitted at call centres.

3. Branch Authorisation Policy

(i) With the objective of liberalising and rationalising the branch authorisation policy, a framework for a branch authorisation policy which would be consistent with the medium term corporate strategy of banks and public interest has been put in place. In addition to the requirement relating to the financial condition and history of the banking company, the general character of its management, the adequacy of its capital structure and earning prospects, the branch authorisation policy framework would have the elements enumerated in the following paragraphs.

(ii) As regards the public interest dimensions of the policy framework, the following aspects would be kept in view in processing the authorisation requests:

- (a) The RBI will, while considering applications for opening branches give weightage to the nature and scope of banking facilities provided by banks to common persons, particularly in underbanked areas (districts), actual credit flow to the priority sector, pricing of products and overall efforts for promoting financial inclusion, including introduction of appropriate new products and the enhanced use of technology for delivery of banking services.
- (b) Such an assessment will include policy on minimum balance requirements and whether depositors have access to minimum banking or “no frills” banking services, commitment to the basic banking activity viz., acceptance of deposits and provision of credit and quality of customer service as, *inter alia*, evidenced by the number of complaints received and the redressal mechanism in place in the bank for the purpose.
- (c) The need to induce enhanced competition in the banking sector at various locations.
- (d) Regulatory comfort will also be relevant in this regard. This would encompass:
 - compliance with not only the letter of the regulations but also whether the bank’s activities are in compliance with the spirit and underlying principles of the regulations.
 - the activities of the banking group and the nature of relationship of the bank with its subsidiaries, affiliates and associates.
 - quality of corporate governance, proper risk management systems and internal control mechanism.

(iii) As regards the procedural aspects, the existing system of granting authorisations for opening individual branches from time to time has been replaced by a system of giving aggregated approvals, on an annual basis, through a consultative and interactive process. Banks’ branch expansion strategies and plans over the medium term would be discussed by the RBI with individual banks. The medium term framework and the specific proposals would cover the opening, closing, shifting, merger and conversion of all categories of branches.

(iv) In terms of the existing branch authorisation policy, banks will not be required to approach Regional Offices of Reserve Bank of India for “**licence**” for opening branches.

(v) Domestic scheduled commercial banks (other than RRBs) are permitted to open branches in Tier 3 to Tier 6 centres (with population upto 49,999 as per Census 2001 – details of classification of centres tier-wise furnished in **Annex 5**) without permission from Reserve Bank of India in each case, subject to reporting. Domestic scheduled commercial banks (other than RRBs) are also permitted to open branches in rural, semi-urban and urban centres in North Eastern States and Sikkim without permission from Reserve Bank of India in each case, subject to reporting.

(vi) Opening of branches by domestic scheduled commercial banks (other than RRBs) in Tier 1 and Tier 2 centres (centres with population of 50,000 and above as per 2001 Census) will continue to require prior permission of the Reserve Bank of India, except in the case of North Eastern States and Sikkim where the general permission would cover semi-urban and urban centres also.

(vii) The number of branches which would be authorized by the Reserve Bank of India based on such applications would depend, inter alia, upon various aspects, including a requirement that banks may plan their annual branch expansion in such a manner, that at least one-third of total number of branches opened in a financial year in Tier 3 to Tier 6 centres are in underbanked districts of underbanked States (as per **Annex 6**), as also upon a critical assessment of the bank's performance in financial inclusion, priority sector lending, customer service etc.

(viii) The general permissions referred to at para 3 (v) above would be subject to regulatory/supervisory comfort in respect of the bank concerned and RBI would have the option to withhold the general permissions now being granted, on a case-to-case basis, taking into account all relevant factors.

4 **Procedure for application**

4.1 Based on the medium term strategy and considerations outlined in paragraph 3 above, banks should submit, on an annual basis, detailed proposals for opening new branches at specific centres, **for which prior permission is required from RBI**, in the prescribed Form VI in terms of Rule 12 of the Banking Regulation (Companies Rules), 1949, to the Department of Banking Operations and Development, Central Office, Reserve Bank of India, Mumbai for approval. The Proforma of Form VI is enclosed in **Annex 1**. The summary of branches proposed to be opened may be submitted as per proforma in bilingual format in **Annex 2**. Along with this, information sought in **Annex 3 (A, B, C & D)** should also be furnished. The Form VI is not required to be submitted in respect of Administrative Offices/ Controlling Offices, Credit Card Centres and Back Offices/ Processing Centres.

4.2 Banks are free to submit their annual branch expansion plan any time during the year. It is not linked either to the financial year or calendar year. The annual branch expansion plan should include specific proposals for opening, closing, shifting, merger and conversion of branches where prior permission of RBI is required in terms of the extant instructions. The annual branch expansion plan will be discussed with the bank, normally, within four weeks from its submission and approvals thereof will be communicated thereafter.

4.3 **Notwithstanding the above, banks may approach RBI for any urgent proposals regarding opening of branches, especially in under banked areas(districts) anytime during the year, in addition to the authorizations granted under the annual plan, which would be considered on merit.**

4.4 The Annual Branch Expansion Plan (ABEP) and any other proposals required to be submitted to RBI in this regard should have approval of Board of Directors of the Bank or such other authority to which powers have been delegated by the Board of the bank.

5. **Validity of authorisations**

5.1 The validity of the authorisation granted would be one year from the date of the issue of the letter of authorisation/ permission.

5.2 Generally, no extension in validity period of the authorisation would be allowed. However, in case a bank is unable to open a particular branch due to genuine reasons during the validity period of one year, they may approach the Regional Office concerned of RBI / DBOD, CO (in respect of branches in Maharashtra & Goa), before expiry of validity

period of authorisation for extension of time for a further period **not exceeding one year.**

5.3 At centres where a bank fails to open a branch within the validity period of the authorisation i.e. one year **(or within the extended time of another year, as the case may be)**, the permission granted would automatically lapse and if a bank is still interested in opening the branch at that centre, they should include the same in their Annual Branch Expansion Plan.

6 Opening of branches

6.1 As indicated in paragraph 3(v) above, domestic scheduled commercial banks (other than RRBs) are permitted to open branches in Tier 3 to Tier 6 centres, as also in rural, semi-urban and urban centres in North Eastern States and Sikkim without permission from Reserve Bank of India in each case, subject to reporting as per the format enclosed **(Annex 10).**

6.2 Banks may include all proposals for opening of branches in such centres where permission from RBI is required, in the annual branch expansion plan. Further, banks are encouraged to open branches in underbanked districts and rural centres. In order to facilitate banks to identify centres in underbanked districts, a list of such districts is given in **Annex 4.** Similarly a list of underbanked districts of underbanked States, is given in **Annex 6.**

6.3 In order to ensure even spread of banking in the underbanked districts, it has been decided that proposals submitted by banks for opening of branches in underbanked districts would be considered provided that the location of the proposed branch **is not:**

(a) within the municipal limits of State Capital, a Metropolitan Centre or a District Headquarters and

(b) within 100 kms. from the 4 major Metropolitan Centres (Mumbai, New Delhi, Kolkata and Chennai) and 50 kms. from a State Capital.

However, the above restrictions at (a) and (b) will not be applicable in cases where the location of the proposed branch is in the State of Jammu & Kashmir or any of the 7 North Eastern States viz., Arunachal Pradesh, Assam, Manipur, Meghalaya, Mizoram, Nagaland, Tripura and **Sikkim.**

Notwithstanding the provisions as indicated above, RBI would consider, proposals from banks for opening branches at centres located within underbanked districts which fall within the category of (a) and (b) above, on a case-by-case basis, provided the bank is able to satisfy RBI that the location of the proposed branch is really underbanked.

6.4 **Further, new private sector banks are required to ensure that at least 25% of their total branches are in semi-urban and rural centres on an ongoing basis.**

7 Setting up of Off-site ATMs – General Permission

Scheduled Commercial Banks are permitted to install Off-site ATMs at centres/places identified by them, without permission from the Reserve Bank. This would, however, be subject to any direction which the Reserve Bank may issue, including for closure/shifting of any such Off-site ATMs, wherever so considered necessary by the Reserve Bank. The

banks should report full details of the Off-site ATMs installed by them in terms of the general permission to the Regional Office concerned of Department of Banking Supervision/ DBOD, CO (in respect of Off-Site ATMs in Maharashtra and Goa) immediately after operationalisation and in any case not later than two weeks, as per the format enclosed (**Annex 11**). The conditions subject to which Off-site ATMs can be operationalised by banks and the facilities which can be provided by banks through ATMs have been furnished in **Annex 12** and **Annex 13** of this circular.

(ii) Banks are advised to take necessary steps to provide all existing ATMs / future ATMs with ramps so that wheel chair users / persons with disabilities can easily access them and also make arrangements in such a way that the height of the ATM does not create an impediment in its use by a wheelchair user. Banks may also take appropriate steps including providing ramps at the entrance of the bank branches so that the persons with disabilities / wheel chair users can enter the bank branches and conduct business without much difficulty.

(iii) Further, banks should make at least one third of new ATMs installed as talking ATMs with Braille keypads and place them strategically in consultation with other banks to ensure that at least one talking ATM with Braille keypad is generally available in each locality for catering to needs of visually impaired persons. Banks may also bring the locations of such talking ATMs to the notice of their visually impaired customers.

8 . Substitution of centres

8.1 While finalising the centre/ place for opening of a branch, banks should make proper assessment, keeping in view the business potential for opening of the branch thereat. Normally substitution of centres would not be allowed. However, under exceptional circumstances, if banks are unable to open branch at the proposed centre due to genuine problem, banks should approach DBOD, CO alongwith reasons thereof, once in a year. The bank should submit Form VI in respect of the new centre. All such requests will be examined on a case-to-case basis.

8.2 Substitution of centres would be allowed to centres of a similar population group or to a lower population group provided banks undertake to open the branch within the period of validity of authorisation issued. Further, the substitution would not be allowed from a centre in underbanked district to a centre in other than underbanked district.

9. Setting up of Central Processing Centres/ Back offices

Banks may also set up Central Processing Centres (CPCs)/ Back Offices exclusively to attend to back office functions such as data processing, verification and processing of documents, issuance of cheque books, demand drafts etc. on requests received from other branches and other functions incidental to banking business. These CPCs/ Back Offices should **have no direct interface with customers**. These CPCs/ Back Offices would be termed as Service Branches and would not be allowed to be converted into General Banking Branches. The proposals for these CPCs/ Back Offices may be included in the annual branch expansion plan.

10. Call Centres

As no banking transaction is undertaken at a call centre, no permission is required for establishment of a "call centre" as defined in paragraph 2. However, details of opening, closure and shifting of call centres should be reported to RBI as provided in paragraph 19.

11. Business Facilitator/ Business Correspondent Model

11.1 With the objective of ensuring greater financial inclusion and increasing the outreach of the banking sector, banks have been permitted to use the services of intermediaries in providing financial and banking services through the use of Business Facilitator/ Business Correspondent Model as per the guidelines issued in this regard.

Under the "Business Facilitator" model, banks may use the services of intermediaries such as :

- i) NGOs / SHGs
- ii) Farmers Clubs
- iii) Cooperatives
- iv) Community based organizations
- v) IT enabled rural outlets of corporate entities
- vi) Post Offices
- vii) insurance agents
- viii) Well functioning Panchayats,
- ix) Village Knowledge Centres
- x) Agri Clinics
- xi) Agri Business Centres
- xii) Krishi Vigyan Kendras
- xiii) KVIC / KVIB units

depending on the comfort level of the bank for providing facilitation services Such services may include (i) identification of borrowers and fitment of activities; (ii) collection and preliminary processing of loan applications including verification of primary information / data; (iii) creating awareness about savings and other products and education and advice on managing money and debt counselling; (iv) processing and submission of applications to banks; (v) promotion and nurturing Self Help Groups / Joint Liability Groups; (vi) post-sanction monitoring; (vii) monitoring and handholding of Self Help Groups / Joint Liability Groups / Credit Groups / others; and (viii) follow-up for recovery.

11.2 Under the "Business Correspondent" model, banks are permitted to use the services of:

- (i) Companies registered under Section 25 of the Companies Act, 1956
- (ii) Retired bank employees, ex-servicemen and retired Government employees
- (iii) Individual kirana / medical / fair price shop owners
- (iv) Individual Public Call Office (PCO) operators
- (v) Agents of Small Savings schemes of Government of India / Insurance Companies

- (vi) Individuals who own Petrol Pumps
- (vii) Retired teachers
- (viii) Authorised functionaries of well run Self Help Groups (SHGs) linked to Banks
- (ix) Any individual, including those operating Common Service Centres (CSCs)

as Business Correspondents. In case duly appointed BCs of banks desire to appoint sub-agents at the grass-root level to render the services of a BC, banks have to ensure that (i) the sub-agents of BCs fulfill all relevant criteria stipulated for BCs in terms of our extant guidelines and (ii) the distance criteria, as applicable, from the base branch should invariably be fulfilled in the case of all sub-agents.

In addition to the activities listed under the "Business Facilitator" model, the scope of the activities to be undertaken by the Business Correspondents will include (i) disbursal of small value credit, (ii) recovery of principal / collection of interest (iii) collection of small value deposits (iv) sale of micro insurance / mutual fund products / pension products / other third party products and (v) receipt and delivery of small value remittances / other payment instruments. Banks have been permitted by Reserve Bank of India to formulate a scheme for using the entities listed above for the activities mentioned above.

11.3 As the entire objective of permitting banks to use the Business Facilitator/Business Correspondent model is to extend savings and loan facilities to the underprivileged and unbanked population, these models should not be utilized for collecting NRE/NRO/FCNR(B) deposits which are generally of a large value.

11.4 Banks should invariably offer pass book facility to all its savings bank account holders (individuals) including those whose accounts are opened through Business Facilitator/Business Correspondent model. In case the bank offers the facility of sending statement of account and the customer chooses to get statement of account, the banks must issue monthly statement.

11.5 With a view to ensuring the viability of the BC model, banks (and not BCs) are permitted to collect reasonable service charges from the customer, in a transparent manner under a Board-approved policy.

11.6 A copy of the Board-approved policy in this regard may be forwarded to us (The Chief General Manager-in-charge, Reserve Bank of India, Department of Banking operations and Development).

11.7 Banks should in particular ensure that there are no complaints from the customer about the charges being non-transparent / not reasonable. Any unfair practices adopted by banks in this regard would be viewed seriously by Reserve Bank of India.

11.8 As regards the North Eastern Region, where a local organization / association not falling under any of the forms of organizations listed in the Reserve Bank guidelines is proposed to be appointed by a bank as Business Correspondent after due diligence and is recommended by the DCC for being approved as Business Correspondent, the same would be considered by the Regional Office of the Reserve Bank for granting suitable exemption from the Reserve Bank guidelines for appointing such entities as BCs.

11.9 The maximum distance criteria (distance between the place of business of a BC and

the base branch) for the operation of a Business Correspondent (BC) for rural, semi urban and urban areas is 30 kms and for metropolitan areas is 5 kms. However, if the need is felt to relax the distance criteria, the matter can be referred to the District Consultative Committee (DCC) of the District concerned for approval. Where such relaxations cover adjoining Districts, the matter may be cleared by the State Level Banker's Committee (SLBC), which shall also be the concerned forum for metropolitan areas.

12. Doorstep Banking

Banks are permitted to prepare schemes for offering Doorstep Banking facilities to their customers (including individuals, Corporate, PSUs, Government Department etc.), with the approval of their Boards, in accordance with the guidelines issued by Reserve Bank of India.

13. Shifting of branches

13.1 General

(a) Shifting of branches should be part of the medium term corporate strategy of branch expansion. Accordingly, proposals requiring approval of RBI should be included in the annual branch expansion plan as per proforma in **Annex 7**.

(b) Banks should, however, ensure that customers of the branch, which is being shifted, are informed well in time before actual shifting of the branch, so as to avoid inconvenience to them.

(c) The details of shifting (i.e. new address, date of shifting etc.) should be reported to the Regional Office concerned of RBI / DBOD CO (in respect of branches in Maharashtra & Goa) immediately after shifting the branch, and in any case not later than two weeks after the shifting. No amendment in licence would be required in such cases.

(d) The shifting of branches should also meet the following minimum criteria:

(i) The new centre is of the same or lower population group as the existing centre e.g. a branch at a rural centre can be shifted to another rural centre only; and

(ii) A branch located in underbanked district can be shifted to another centre in an underbanked district only.

13.2 Shifting within the centre (city/ town/ village)

Banks have been given freedom to shift a branch to any location within the centre (city/ town / village) without seeking prior approval from RBI. As such, these cases should not be included in the annual branch expansion plan for our approval.

13.3 Rural branches

13.3.1 Within the block

As a matter of policy, shifting of sole rural branch outside the centre / village is not permitted, as such shifting would render the centre unbanked. However, under exceptional/unforeseen circumstances (natural calamity, adverse law and order conditions etc.) if the bank is proposing to shift any sole rural branch outside the centre, DCC approval should be obtained and proposal thereof should be included in the annual plan for our consideration.

Banks are, however, free to shift their rural branches within the block, from centres which are served by more than one branch of a commercial bank, without obtaining prior approval of RBI. While considering shifting of branches, banks should keep in mind the role entrusted to these branches under the Government sponsored programmes.

13.3.2 Outside the Block

Requests for shifting of branches from centres, **which are served by more than one commercial bank branch (excluding Regional Rural Bank branch) outside the block** should be included in the annual branch expansion plan and the same will be considered based on the following parameters:

- (i) Branches being shifted are in existence for five years or more and are incurring losses consecutively for the last three years;
- (ii) Branches located at centres prone to certain natural risks such as, floods, landslides or likely to be submerged due to construction of dams or affected by any natural calamities etc;
- (iii) Branches functioning in places where law and order problem, insurgency or terrorist activities pose threat to bank personnel and property;
- (iv) Branches where the premises occupied by the bank are in a dilapidated condition or burnt/destroyed and no suitable premises are available at the centre etc.

13.4 Metropolitan, Urban and Semi Urban branches

(a) The banks may at their discretion shift their branches in metropolitan/urban/semi urban centres within the municipal revenue limit of that centre i.e. city/town without prior approval from RBI.

(b) Banks may also shift their branches in metropolitan/urban/semi-urban centres within the

same State (except single semi-urban branches as such shifting would render the semi-urban centre unbanked) subject to the minimum criteria stated in para 13. 1 (d) – (i) & (ii) above.

As such, these cases should not be included in the annual branch expansion plan for our approval.

13.5 Part-shifting of branches

Banks will have to approach RBI(DBOD, Central Office, BL Division for domestic banks and DBOD, Central Office, International Banking Division (IBD) for foreign banks) for approval for shifting of some activities/ part-shifting of the branch. Part shifting of the branches will be considered by RBI on a case-to-case basis subject to the following norms:

- (i) No part shifting would be considered within three years of opening of a branch.
- (ii) Part shifting of only one branch per Metropolitan centre/State Capital would be permitted for each bank in a calendar year.
- (iii) The new location for part shifting should be within 250 meters of the existing location.
- (iv) For a single branch, only one part shifting will be permitted. Once a branch has been allowed part shifting, the new location as well as the existing location will not be eligible for part shifting.
- (v) To qualify for part-shifting, the area of the new location / premises should not be more than the area of the existing location.
- (vi) The same activity cannot be carried out at both the locations / premises.

14. Conversion of branches

14.1 Conversion of Specialised branch

Banks may convert a specialized branch into another category of specialized branch or a general banking branch at their discretion. However, it may be ensured that details thereof are advised to the Regional Office concerned of RBI / DBOD, CO (in respect of branches in Maharashtra & Goa) immediately after the conversion of the branch, and in any case not later than two weeks after conversion. No amendment to licence/ authorization would be required. Such cases should not be included in the annual branch expansion plan for our approval.

14.2 Conversion of general banking branches to any type of specialized branch

Banks are free to convert their general banking branches into Specialised branches subject to the condition that the bank should continue to serve the existing customers of the general banking branches, which are being converted into specialized branches. Such cases should not be included in the annual branch expansion plan for our approval.

However, it may be ensured that details thereof are advised to the Regional Office concerned of RBI / DBOD, CO (in respect of branches in Maharashtra & Goa) immediately after the conversion of the branch, and in any case not later than two weeks after conversion. No amendment to licence/ authorization would be required.

14.3 Upgradation of Extension Counters and Satellite Offices into full – fledged branches

(i) Banks are free to convert their existing Extension Counters (ECs) and Satellite Offices (SO) into full-fledged branches at their discretion and relocate them within that centre. However, banks should surrender the licences (if separate licence has been issued) of Extension Counters/ Satellite Office and obtain a permission letter for full-fledged branch before effecting upgradation, from the Regional Office concerned of RBI/ DBOD CO (in respect of ECs in Maharashtra & Goa). Such cases should not be included in the annual branch expansion plan for our approval.

(ii) In cases where banks desire to upgrade their existing Extension Counters and Satellite Offices into full-fledged branches and relocate the same to another centre, such proposals should be submitted to RBI (DBOD CO) for approval.

14.4 Conversion of Rural branch into Satellite Office

Conversion of a rural branch into satellite office is generally not favoured. However, in exceptional circumstances, such proposals may be considered. The proposals for conversion of rural branches into satellite offices should be submitted along with the annual branch expansion plan after obtaining the approval from the District Consultative Committee (DCC) for our consideration.

15. Merger of branches

15.1 General

(a) Banks should, ensure that customers of the branch, which is being merged (transferor branch) are informed well in time before actual merging of the branch so as to avoid inconvenience to them.

(b) The details of merger (date of merger etc.) should be reported to the Regional Office concerned of RBI / DBOD CO (in respect of branches in Maharashtra & Goa) immediately after merger of the branch, and in any case not later than two weeks after merger.

(c) After merger the licence (if separate licence has been issued) of the merged branch (transferor branch) should be surrendered to the Regional Office concerned of RBI / DBOD CO (in respect of branches in Maharashtra & Goa) for cancellation.

Where a consolidated authorization has been issued for more than one branch, it would suffice, if the bank reports the merger of the particular branch (clearly mentioning the Sl.No. of the Annex to the letter of authorisation issued in respect of the branch) to the Regional Office concerned of RBI/DBOD, CO (in respect of branches in Maharashtra and Goa).

15.2 Merger of Sole Rural/ Semi Urban Branch

As a matter of policy, merger of a sole rural branch / semi-urban branch is not permitted, as merging the same with a branch outside the centre would render the centre unbanked. However, under exceptional/ unforeseen circumstances (natural calamity, adverse law and order condition etc.), if the bank is compelled to merge any sole rural/ semi urban branch, DCC approval should be obtained and proposal thereof should be included in the annual plan for our consideration. Details of such proposals for rural and semi urban branches are required to be furnished to us for our approval as per proforma in **Annex 8**.

15.3 Merger of Metropolitan, Urban and Semi Urban branches

Banks may merge one branch with another branch at Metropolitan, Urban and Semi-urban centres (not assigned any responsibility under Government sponsored programme), without seeking prior approval from RBI. As such, these proposals should not be included in the annual branch expansion plan for our approval.

16. Closure of branches

16.1 General

(a) Banks should, ensure that customers of the branch, which is being closed, are informed well in time before actual closure of the branch, so as to avoid inconvenience to them.

(b) The details of closure (i.e. date of closure etc.) should be reported to the Regional Office concerned of RBI / DBOD CO (in respect of branches in Maharashtra & Goa) immediately after closure of the branch, and in any case not later than two weeks after closure.

(c) After closure, the licence/authorisation (if a separate licence/authorisation has been issued for a single branch) of the branch should be surrendered to the Regional Office concerned of RBI / DBOD, CO (in respect of branches in Maharashtra & Goa) for cancellation. Where a consolidated authorization has been issued for more than one branch, it would suffice if the bank reports the closure of the particular branch (**clearly mentioning the SI.No. of the Annex to the letter of authorisation issued in respect of the branch**) to the Regional Office concerned of RBI/DBOD, CO (in respect of branches in Maharashtra and Goa).

16.2 Closure of Rural branches

As a matter of policy, closure of even loss making branches at rural centres having a single commercial bank branch (excluding Regional Rural Bank branch) is not permitted, as closure would render the centre unbanked. The proposal for closure of a rural branch at a centre served by more than one commercial bank branch should be included in the annual branch expansion plan after obtaining approval of District Consultative Committee (DCC). Details of such proposals are required to be furnished to us for our approval as per proforma in **Annex 9**.

16.3 Metropolitan, Urban and Semi Urban branches

Banks are permitted to close any branch in metropolitan, urban and semi-urban (not assigned responsibility under Government sponsored programme) centres without seeking prior approval from RBI. As such, these proposals should not be included in the annual branch expansion plan for our approval.

17. Acquisition of premises

(i) Banks have all powers relating to hiring of premises, rentals, deposits/advances to premises owners, for acquisition of accommodation on lease/rental basis for their own use (i.e., for Office and Residence of Staff).

(ii) Banks, while acquiring premises for opening of a branch, should ensure that the location of the branch complies with the local norms/ laws of Municipal Corporation/ Nagarpalika/ Town area authority / Village Panchayat or any other competent authority.

(iii) Banks are required to forward a list of their branches/offices that are operating in premises in respect of which a dispute is pending with the landlord to the Regional Director Reserve Bank of India concerned (i.e., RD of the Regional Office of RBI under whose jurisdiction the branch/office in respect of which a dispute is pending is functioning) on a quarterly basis within a period of one month from the close of the respective quarter to which the report relates to. In respect of branches/offices situated in Maharashtra/Goa, the information will be furnished by banks to the Regional Director, Reserve Bank of India, Mumbai Office, Shahid Bhagat Singh Road, Mumbai – 400 001.

18. Population group-wise Classification of Centres

(i) For the purpose of correct classification of a centre (city/ town/ village) i.e. rural, semi urban, urban or metropolitan, the bank should mention the correct name of the revenue centre and not just the locality. For this purpose, clarification can also be obtained from the Block Development Officer, Village Panchayat, Tehsildar/ Municipality or Municipal Corporation Office/ Office of the District Collector or District Census Authority. Further, banks may also ascertain the population group-wise classification of the centre from the Department of Statistics and Information Management (DSIM), Reserve Bank of India, Banking Statistics Division, C-8/9, Bandra-Kurla Complex, Mumbai-400 051, before approaching DBOD CO with their annual branch expansion plan proposals.

(ii) In the event of change in population category of a centre on account of re-allocation/ reorganisation of villages / centres among districts or on account of amalgamation of towns/ villages/ areas, Head Offices/ Corporate Offices of the banks should approach Department of Statistics and Information Management (DISM), Reserve Bank of India, Banking Statistics Division, C-8/9, Bandra-Kurla Complex, Mumbai-400 051, regarding changes / reclassification of centre/place/district etc. along with all relevant documents (Gazette notification etc.) received from the State Government/ Municipal Corporation/ Nagarpalika / Town area authority / Village Panchayat or any other competent authority evidencing the changes.

19. Reporting to Reserve Bank of India

(a) Reporting to Regional offices/ DBOD, CO

Banks should report details of opening of a new place of business, closure, merger, shifting or conversion of any existing place of business immediately and in any case not later than two weeks after opening/closure/merger/shifting/conversion etc. to the Regional Office concerned of Reserve Bank of India, except in respect of branches in Maharashtra and Goa, which should be reported to DBOD, CO, Mumbai.

The banks should also report the details of opening, closure and shifting of call centres to the Regional Office concerned of Reserve Bank of India / DBOD, CO (in respect of call centres in Maharashtra & Goa).

(b) Branch Banking Statistics

Banks should submit within fourteen days of every quarter, information relating to opening, closure, merger, shifting and conversion of branches in Proformae I & II (**Annex 14**) to Department of Statistics and Information Management (Banking Statistics Division) and the Regional Office concerned of RBI / DBOD, CO. Further, information in respect of Authorised Dealer (AD) branches should be submitted on an on going basis. A 'Nil' statement must be submitted in case there is nothing to report.

20. Foreign Banks

The general permission granted to domestic scheduled commercial banks vide paragraph 3 (v) will not be applicable to foreign banks.

The Branch Authorisation Policy (paragraph 3 of this circular except 3(v)) would be applicable to foreign banks, subject to the following:

- Foreign banks are required to bring an assigned capital of US\$25 million upfront at the time of opening the first branch in India.
- Existing foreign banks having only one branch would have to comply with the above requirement before their request for opening of second branch is considered.
- Foreign banks will be required to submit their branch expansion plan on an annual basis.
- In addition to the parameters laid down for Indian banks, the following parameters would also be considered:
 - Foreign bank's and its group's track record of compliance and functioning in the global markets would be considered. Reports from home country supervisors will be sought, wherever necessary.
 - Weightage would be given to even distribution of home countries of foreign banks having presence in India.
 - The treatment extended to Indian banks in the home country of the applicant foreign bank would be considered.
 - Due consideration would be given to the bilateral and diplomatic relations between India and the home country.
 - The branch expansion of foreign banks would be considered keeping in view India's commitments at W.T.O. ATMs would not be included in the number of branches for such computation.

Accordingly, foreign banks should submit their annual branch expansion plan to the Department of Banking Operations and Development, International Banking Division, Central Office, **Central Office Building(12th Floor), Shahid Bhagat Singh Marg, Mumbai – 400 001.**

FORM VI- Form of application for permission to open a new place of business

Form of application for permission to open a new place of business or change the location (otherwise than within the same city, town or village) of the existing place of business under Section 23 of the Banking Regulation Act, 1949 - Banking Regulation (Companies) Rules 1949 Rule 12 Form VI

Address

Date

.....

Department of Banking Operations and Development

Reserve Bank of India

.....

Dear Sir,

We hereby apply for permission to * open a new place of business / change the location at of an existing place of business from to in terms of section 23 of the Banking Regulation Act, 1949. We give below the necessary information in the form prescribed for the purpose.

Yours faithfully,

Signature

1. Name of the Banking Company

2. Proposed Office
(Give the following information)

(a) Name of city/town/village:
(in case the place is known by more than one name, the relative information should also be furnished)

(b) Name of the locality/location:

(c) Name of i) Block :

- ii) Tehsil :
- iii) District :
- iv) State / Taluka :

(d) Status of the proposed office :

(e) The distance between the proposed office and the nearest existing commercial bank office together with the name of the bank and that of the centre/locality:

@(f) Name of the Commercial banks and the number of their offices functioning within the radius of 5 kms. together with the names of centres where these are functioning :

3. Previous application:
(Give particulars of applications if any previously made to the Reserve Bank in respect of the proposed place of business)

4. Reasons for the proposed office:
(State detailed reasons for the proposed office and give statistics and other data, as under, which may have been collected for the proposed office)

(i) Population of the place:

@(ii) Particulars of the command area (i.e. the area of the operation of the proposed office):

(a) Approximate radius of the command area :

(b) Population :

(c) Number of villages in the command area :

iii) The volume and value of the agricultural, mineral and industrial production and imports and exports in the area of operation of the proposed office as under:

Commodity	Production		Imports		Exports	
	Volume	Value	Volume	Value	Volume	Value
(1)	(2)	(3)	(4)	(5)	(6)	(7)

- (iv) If there are schemes for agricultural, mineral or industrial development, give details of the same and their probable effects on the volume and value of the present production, imports and exports.
- (v) If the existing banking facilities are considered inadequate, give reasons :
- (vi) Prospects: Give as under, an estimate of minimum business which the banking company expect to attract at the proposed place of business within 12 months:
- a) Deposits : Amount in thousands of rupees.
b) Advance : Amount in thousands of rupees.

5. Change of location of an existing office
(Give the exact location of the office which is proposed to be closed and of the place where it is proposed to be shifted giving particulars of the new location as in Item 2,3, & 4)

6. Expenditure:

(State the amount already spent or proposed to be spent on staff, premises, furniture, stationery, advertising etc. in connection with the proposed office. Also state the minimum income which the banking company expects to earn at the proposed office within 12 months)

*Estimate of annual Expenditure

- | | | |
|----|---|------------|
| a) | Establishment Charges | Rs. |
| b) | Stationery & Miscellaneous | Rs. |
| c) | Rent & Bldg. | Rs. |
| d) | Interest to be paid on deposits | Rs. |
| e) | Interest on funds borrowed from H.O.on Rs. ___ @ ___% | Rs. |
| | TOTAL | Rs. |

Estimated annual Income :

- a) Interest on advances Rs.
- b) Commission Rs.
- c) Exchange Rs.
- d) Interest on funds lent to H.O. Rs.

TOTAL : Rs.

Estimated Profits Rs.

7. Other particulars:

(Any additional facts which the banking company may wish to add in support of its application)

* The portion not applicable to be struck off.

@ The information need be furnished only in the case of application for centres with a population of less than one lakh.

NB : 1. The words 'office' and 'offices', wherever they occur in this Form, include a place or places of business at which deposits are received, cheques cashed, monies lent or any other form of business referred to in sub-section (1) of section 6 of the Act is transacted.

2. Item (5) to be replied to if the application is for changing the location of an existing place of business.

3. If a banking company is unable or unwilling to supply full details in respect of any of the items, reasons for the omission may be given.

4. The information asked for in items (2), (3), (4), (5) and (6) is to be given separately for each office where the application relates to the opening of or changing the location of more than one office.

5. In the case of change of the location of "administrative office" where no banking business is transacted or proposed to be transacted (such as Registered Office, Central Office or Head Office) only an application in the form of a letter need be submitted, indicating the reasons for the change.

Summary of branches proposed to be opened

Name of the bank:-

(i) Branches proposed in Tier 1 and Tier 2 centres which require RBI approval

Area /district	Semi Urban	Urban	Metropolitan	Total
Underbanked				
Others				
Total				

(ii) Branches proposed to be opened under General permission

In terms of circular DBOD.No.BL.BC.65/22.01.001/2009-10 dated December 1, 2009, the bank proposes to open __ branches in Tier 3 to Tier 6 centres (population upto 49,999) the break up of which is as under:

Area /district	Rural	Semi Urban	Urban	Total
Underbanked				
Others				
Total				

(iii) Branches proposed to be opened in underbanked districts of underbanked States in Tier 3 to Tier 6 centres

Out of the __ branches proposed at (ii) above, __ branches are proposed to be opened in underbanked districts of underbanked states as under:-

Area /district	Rural	Semi Urban	Urban	Total

* Centre (city/ town/ village) name should be given (like Mumbai, Bangalore, Nashik) not the locality. In case more than one branch is proposed at a centre, locality may be mentioned, like Mumbai-Fort, Mumbai- Bandra etc.

NB: The summary of branches is required to be submitted in bilingual format (Hindi and English)

Name of the bank:-

(i) State wise, population group wise number of existing branches in 'Underbanked' districts

(Position as on -----)

Sr. No.	State	Number of branches					Percentage of rural branches to total branches
		Rural	Semi urban	Urban	Metropolitan	Total	

(ii) State wise, population group-wise number of existing branches in 'Other than underbanked' districts

(Position as on -----)

Sr. No.	State	Number of branches					Percentage of rural branches to total branches
		Rural	Semi urban	Urban	Metropolitan	Total	

Contd.

(iii) Existing population category wise branches of the bank:

(All-India summary position)

(Position as on -----)

Rural		Semi-urban		Urban		Metropolitan		Total
No. of branches	% to total	No. of branches	% to total	No. of branches	% to total	No. of branches	% to total	No. of branches
<i>Underbanked Districts:</i>								
<i>Districts other than Underbanked:</i>								
Grand Total:								

Annex 3 (B)

Name of the bank

**(i) State wise, population group wise number of existing ATMs
'Underbanked' districts**

(Position as on -----)

Sr. No.	State	Number of On-site ATMs					Number of off-site ATMs					Grand Total
		Rural	Semi Urban	Urban	Metro	Total	Rural	Semi Urban	Urban	Metro	Total	

**(ii) State wise, population group wise number of existing ATMs
'Other than underbanked' districts**

(Position as on -----)

Sr. No.	State	Number of On-site ATMs					Number of off-site ATMs					Grand Total
		Rural	Semi Urban	Urban	Metro	Total	Rural	Semi Urban	Urban	Metro	Total	

(ii) Existing off-site ATMs of the bank:

(All-India summary position)

(Position as on-----)

Rural		Semi-urban		Urban		Metropolitan		No. of ATMs
No. of ATMs	% to total	No. of ATMs	% to total	No. of ATMs	% to total	No. of ATMs	% to total	
Underbanked Districts:								
Districts other than Underbanked:								
Grand Total:								

Annex 3 (C)

Name of the bank:

(i) State wise, population group wise number of existing Extension Counters (ECs)

(Position as on-----)

Sr. No.	State	Number of existing Extension Counters					Remarks
		Rural	Semi Urban	Urban	Metro	Total	

(ii) State wise, population group wise number of Extension Counters upgraded into full fledged branches during the year

(Position as on -----)

Sr. No.	State	Number of Extension Counters upgraded into full fledged branches					Remarks
		Rural	Semi Urban	Urban	Metro	Total	

Name of the Bank:

Information to be submitted along with Annual Branch Expansion Plan

1) Medium Term Policy for Branch Expansion Programme of the Bank:

Bank may furnish details of the proposed Medium Term Policy for its branch expansion for branches in Tier 1 & Tier 2 centres and in Tier 3 to Tier 6 centres for a period of 3 years

2) Expected level of business in the next 3 years-

- a. Deposits
- b. Advances

3) Expected customer base in the next 3 years

4) Technology implementation:

- a. No. of branches fully computerized
- b. No. of branches with network connectivity
- c. No. of branches with Core Banking Solution (CBS)

The bank may also submit a brief write-up on the existing technological infrastructure, various technology initiatives undertaken and the proposed enhancement/ upgradation of technology for achieving its business goals in the medium term

5) Measures to promote financial inclusion:

The bank may furnish details of the various levels/ slabs of minimum balance required to be maintained by customers and the related services offered by the bank linked to such multiple levels/ slabs of minimum balance under Financial Inclusion initiatives.

A) Bank may also furnish details as under:-

- a) Whether the bank has implemented the BC model? If so, details thereof.
- b) Whether bank has a multilingual website
- c) Setting up of Rural Development and Self Employment Training Institutes (RUDSETIs) and Other Financial Literacy and Credit Counselling initiatives
- d) SHG linkages
- e) Other ICT enabled Financial Inclusion initiatives like Micro ATMs, Kiosks
- f) Initiatives / progress in respect of any other latest developments in the Financial Inclusion area

B) Bank may also provide statistical details for the last three years as under:-

- g) Average number of No. Frills account per branch
- h) Average number of General Credit Card or Overdraft against No Frills account
- i) Average number of Smart Cards issued per branch

6) Schedule of Charges of Products & Services offered:

The bank may forward the Schedule of Charges for various products and services offered to its customers. Minimum balance required for opening of various accounts, charges for non-maintenance of minimum balance etc.

7) Steps proposed to be taken by the bank to ensure that the quality of customer service does not get adversely affected due to expansion of branch network.

8) Number of complaints received by the bank during last two years
(Major areas/ types of complaints may be mentioned)

Sr.No.	Year	No. of Complaints pending at the beginning of year	No. of Complaints Received during the year	Total	No. of Complaints Disposed of during the year	No. of complaints Pending at the end of year

9) Measures proposed by the bank to address the following issues arising out of scaling up of operations due to the proposed expansion of branch network.

- Internal control and audit
- Housekeeping and reconciliation
- Other areas of operational risk
- HR issues

10) Position regarding priority sector advances.
Sector wise break up may be furnished by the bank.

11) Details relating to Credit Deposit Ratio:
(Position as on -----)

(Amt. in Rs. crore)

Particulars	Rural	Semi-urban	Urban	Metropolitan	Total
Deposits					
Advances					
Credit-deposit ratio					
Deposits per branch					
Advances per branch					

12) The activities of the banking group and the nature of relationship of the bank with its subsidiaries, affiliates and associates.

13) Whether any show-cause notice was issued to the bank and whether any penalty was imposed on the bank during the last one year. If so, the details thereof.

14) List of Branches opened by the bank during the previous one year

a. Tier 1 and Tier 2 centres

Sl.No.	Reference No. of RBI -DBOD and date	Serial No. in Annex	Centre	District	State	Date of opening

b. Tier 3 to Tier 6 centres and North Eastern States & Sikkim

Sl.No.	Centre	District	State	Date of opening

15) List of authorisations for opening of branches, **pending** with the bank for utilization.

Sl.No.	Reference No. of DBOD and date	Serial No. in Annex	Centre	District	State	Remarks

16) Any other information bank may like to furnish.

List of Underbanked Districts (based on 2001 Population census)

- | | | | |
|--------------------------|-----------------|--------------|--------------------|
| ANDHRA PRADESH | | ASSAM | |
| 1. | ADILABAD | 16. | MORIGAON |
| 2. | ANANTAPUR | 17. | NAGAON |
| 3. | CUDDAPAH | 18. | NALBARI |
| 4. | KARIMNAGAR | 19. | SIBSAGAR |
| 5. | KHAMMAM | 20. | SONITPUR |
| 6. | KURNOOL | 21. | TINSUKIA |
| 7. | MAHBUBNAGAR | BIHAR | |
| 8. | MEDAK | 1. | ARARIA |
| 9. | NALGONDA | 2. | AURANGABAD |
| 10. | RANGAREDDY | 3. | BANKA |
| 11. | SRIKAKULAM | 4. | BEGUSARAI |
| 12. | VIZIANAGARAM | 5. | BHAGALPUR |
| 13. | WARANGAL | 6. | BHOJPUR |
| ARUNACHAL PRADESH | | 7. | BUXAR |
| 1. | CHUNGLANG | 8. | |
| 2. | DIBANG VALLEY | | DARBHANGA |
| 3. | EAST KAMENG | 9. | GAYA |
| 4. | LOHIT | 10. | GOPALGANJ |
| 5. | LOWER SUBANSIRI | 11. | JAMUI |
| 6. | TIRAP | 12. | JEHANABAD |
| 7. | UPPER SIANG | 13. | KAIMUR |
| 8. | UPPER SUBANSIRI | 14. | KATIHAR |
| ASSAM | | 15. | KHAGARIA |
| 1. | BARPETA | 16. | KISHANGANJ |
| 2. | BONGAIGAON | 17. | LAKHISARAI |
| 3. | CACHAR | 18. | MADHEPURA |
| 4. | DARRANG | 19. | MADHUBANI |
| 5. | DHEMAJI | 20. | MUNGER |
| 6. | DHUBRI | 21. | MUZAFFARPUR |
| 7. | | 22. | NALANDA |
| | DIBRUGARH | 23. | NAWADA |
| 8. | GOALPARA | 24. | PASCHIMI CHAMPARAN |
| 9. | GOLAGHAT | 25. | PURBI CHAMPARAN |
| 10. | HAILAKANDI | 26. | PURNIA |
| 11. | JORHAT | 27. | ROHTAS |
| 12. | KARBI ANGLONG | 28. | SAHARSA |
| 13. | KARIMGANJ | 29. | SAMASTIPUR |
| 14. | KAKROJHAR | 30. | SARAN |
| 15. | LAKHIMPUR | 31. | SHEIKHPURA |
| | | 32. | SHEOHAR |

- | | | | |
|-----|--------------------------|-----|----------------------------|
| | BIHAR | | JAMMU & KASHMIR |
| 33. | SITAMARHI | | 1. ANANTNAG |
| 34. | SIWAN | | 2. DODA |
| 35. | SUPAUL | | 3. KUPWARA |
| 36. | VAISHALI | | 4. POONCH |
| | CHHATTISGARH | | JHARKHAND |
| 1. | BASTAR | | 1. BOKARO |
| 2. | BILASPUR | | 2. CHATRA |
| 3. | DANTEWADA | | 3. DEOGHAR |
| 4. | DHAMTARI | | 4. DHANBAD |
| 5. | DURG | | 5. DUMKA |
| 6. | JANJGIR-CHAMPA | | 6. GARHWA |
| 7. | JASHPUR | | 7. GIRIDIH |
| 8. | KANKER | | 8. GODDA |
| 9. | KAWARDHA | | 9. GUMLA |
| 10. | KORBA | | 10. HAZARIBAG |
| 11. | KORIA | | 11. KODERMA |
| 12. | MAHASAMUND | | 12. LOHARDAGGA |
| 13. | RAIGARH | | 13. PAKUR |
| 14. | RAIPUR | | 14. PALAMAU |
| 15. | | | 15. PASCHIMI |
| | RAJNANDGAON | | SINGHBHUM |
| 16. | SURGUJA | | 16. SAHEBGANJ |
| | DADRA & NAGAR | | KARNATAKA |
| | HAVELI | | |
| 1. | DADRA & NAGAR | | 1. |
| | HAVELI | | BANGALORE RURAL |
| | GUJARAT | | 2. BIDAR |
| 1. | AMRELI | | 3. CHAMARAJANAGAR |
| 2. | BANAS KANTHA | | 4. GULBARGA |
| 3. | BHAVNAGAR | | 5. KOPPAL |
| 4. | DAHOD | | 6. RAICHUR |
| 5. | JUNAGADH | | KERALA |
| 6. | NARMADA | | 1. MALAPPURAM |
| 7. | PANCH MAHALS | | MADHYA PRADESH |
| 8. | PATAN | 1. | BALAGHAT |
| 9. | SABAR KANTHA | 2. | BARWANI |
| 10. | SURAT | 3. | BETUL |
| 11. | SURENDRANAGAR | 4. | BHIND |
| 12. | DANGS | 5. | CHHATARPUR |
| | HARYANA | 6. | CHHINDWARA |
| 1. | FATEHABAD | 7. | DAMOH |
| 2. | JHAJJAR | 8. | DATIA |
| 3. | JIND | 9. | DEWAS |
| 4. | KAITHAL | 10. | DHAR |
| 5. | MAHENDRAGARH | 11. | DINDORI |

MADHYA PRADESH

12. EAST NIMAR
13. GUNA
14. HARDA
15. HOSHANGABAD
16. JHABUA
17. KATNI
18. MANDLA
19. MANDSAUR
20. MORENA
21. NARSIMHAPUR
22. NEEMUCH
23. PANNA
24. RAISEN
25. RAJGARH
26. RATLAM
27. REWA
28. SAGAR
29. SATNA
30. SEHORE
31. SEONI
32. SHAHDOL
33. SHAJAPUR
34. SHEOPUR
35. SHIVPURI
36. SIDHI
37. TIKAMGARH
38. UJJAIN
39. UMARIA
40. VIDISHA
41. WEST NIMAR

MAHARASHTRA

1. AHMADNAGAR
2. AKOLA
3. AMRAVATI
4. AURANGABAD
5. BHANDARA
6. BID
7. BULDHANA
8. DHULE
9. GADCHIROLI
10. GONDIA
11. HINGOLI
12. JALGAON

MAHARASHTRA

13. JALNA
14. KOLHAPUR
15. LATUR
16. NANDED
17. NANDURBAR
18. NASIK
19. OSMANABAD
20. PARBHANI
21. SATARA
22. SOLAPUR
23. THANE
24. WARDHA
25. WASHIM
26. YAVATMAL

MANIPUR

1. BISHNUPUR
2. CHANDEL
3. CHURACHANDPUR
4. IMPHAL EAST
5. IMPHAL WEST
6. TAMENGLONG
7. THOUBAL
8. UKHRUL

MEGHALAYA

1. EAST GARO HILLS
2. SOUTH GARO HILLS
3. WEST GARO HILLS

MIZORAM

1. LAWNGTLAI
2. SAIHA

NAGALAND

1. DIMAPUR
2. KOHIMA
3. MOKOKCHUNG
4. MON
5. PHEK
6. TUENSANG
7. WOKHA
8. ZUNHEBOTO

ORISSA

1. ANGUL
2. BALANGIR
3. BALESHWAR

ORISSA

4. BARGARH
5. BHADRAK
6. BOUDH
7. DHENKANAL
8. GAJAPATI
9. GANJAM
10. JAJPUR
11. KALAHANDI
12. KANDHAMAL
13. KENDRAPARA
14. KEONJHAR
15. KORAPUT
16. MALKANGIRI
17. MAYURBHANJ
18. NABARANGPUR
19. NAYAGARH
20. NAWAPARA
21. PURI
22. RAYAGADA
23. SONEPUR
24. SUNDARGARH

PONDICHERRY

1. YANAM

PUNJAB

1. MANSA

RAJASTHAN

1. ALWAR
2. BANSWARA
3. BARAN
4. BARMER
5. BHARATPUR
6. BHILWARA
7. BUNDI
8. CHITTAURGARH
9. CHURU
10. DAUSA
11. DHOLPUR
12. DUNGARPUR
13. HANUMANGARH
14. JALOR
15. JHALAWAR
16. JHUNJHUNU
17. JODHPUR

RAJASTHAN

18. KARALI
19. NAGOUR
20. PALI
21. RAJSAMAND
22. SAWAI MADHOPUR
23. SIKAR
24. TONK
25. UDAIPUR

SIKKIM

1. WEST SIKKIM

TAMIL NADU

1. CUDDALORE
2. DHARMAPURI
3. KANCHEEPURAM
4. NAGAPATTINAM
5. PERAMBALUR
6. PUDUKKOTTAI
7. RAMANATHAPURAM
8. SALEM
9. THIRUVALLUR
10. THIRUVARUR
11. TIRUVANNAMALAI
12. VELLORE
13. VILLUPURAM

TRIPURA

1. DHALAI
2. NORTH TRIPURA
3. SOUTH TRIPURA
4. WEST TRIPURA

UTTAR PRADESH

1. AGRA
2. ALIGARH
3. ALLAHABAD
4. AMBEDKAR NAGAR
5. AURAIYA
6. AZAMGARH
7. BAGHPAT
8. BAHRAICH
9. BALLIA
10. BALRAMPUR
11. BANDA
12. BARA BANKI

UTTAR PRADESH

13. BAREILLY
14. BASTI
15. BIJNOR
16. BUDAUN
17. BULANDSHAHR
18. CHANDAULI
19. CHITRAKOOT
20. DEORIA
21. ETAH
22. ETAWAH
23. FAIZABAD
24. FARRUKHABAD
25. FATEHPUR
26. FIROZABAD
27. GHAZIPUR
28. GONDA
29. GORAKHPUR
30. HAMIRPUR
31. HARDOI
32. HATHRAS
33. JALAUN
34. JAUNPUR
35. JHANSI
36. JYOTIBA PHULE
NAGAR
37. KANAUJ
38. KAUSHAMBI
39. KHERI
40. KUSHI NAGAR
41. LALITPUR
42. MAHARAJGANJ
43. MAHOBA
44. MAINPURI
45. MATHURA
46. MAU
47. MIRZAPUR
48. MORADABAD
49. MUZAFFARNAGAR
50. PILIBHIT
51. PRATAPGARH
52. RAI BARELI
53. RAMPUR
54. SAHARANPUR
55. | SANT KABIR NAGAR |

UTTAR PRADESH

56. SANT RAVIDAS
NAGAR
 57. SHAHJAHANPUR
 58. SHRAVASTI
 59. SIDHARTHANAGAR
 60. SITAPUR
 61. SONBHADRA
 62. SULTANPUR
 63. UNNAO
- WEST BENGAL**
1. BANKURA
 2. BARDDHAMAN
 3. BIRBHUM
 4. DAKSHIN DINAJPUR
 5. HAORA
 6. HUGLI
 7. JALPAIGURI
 8. KOCH BIHAR
 9. MALDAH
 10. MEDINIPUR
 11. MURSHIDABAD
 12. NADIA
 13. NORTH 24
PARGANAS
 14. PURULIYA
 15. SOUTH 24
PARGANAS
 16. UTTAR DINAJPUR

Total No. of Underbanked Districts:- 375

Details of tier-wise classification of centres based on population

(i) Classification of centres(tier-wise) Population(as per 2001 Census)

Tier 1 -	1,00,000 and above
Tier 2-	50,000 to 99,999
Tier 3-	20,000 to 49,999
Tier 4-	10,000 to 19,999
Tier 5-	5,000 to 9,999
Tier 6-	Less than 5000

(ii) Population-group wise classification of centres

Rural Centre	Population upto 9,999
Semi-urban centre	from 10,000 to 99,999
Urban centre	from 1,00,000 to 9,99,999
Metropolitan centre	10,00,000 and above

List of Underbanked Districts in Underbanked States (based on 2001 Population census)

	ARUNACHAL PRADESH		BIHAR
1.	CHUNGLANG	8.	DARBHANGA
2.	DIBANG VALLEY	9.	GAYA
3.	EAST KAMENG	10.	GOPALGANJ
4.	LOHIT	11.	JAMUI
5.	LOWER SUBANSIRI	12.	JEHANABAD
6.	TIRAP	13.	KAIMUR
7.	UPPER SIANG	14.	KATIHAR
8.	UPPER SUBANSIRI	15.	KHAGARIA
	ASSAM	16.	KISHANGANJ
1.	BARPETA	17.	LAKHISARAI
2.	BONGAIGAON	18.	MADHEPURA
3.	CACHAR	19.	MADHUBANI
4.	DARRANG	20.	MUNGER
5.	DHEMAJI	21.	MUZAFFARPUR
6.	DHUBRI	22.	NALANDA
7.	DIBRUGARH	23.	NAWADA
8.	GOALPARA	24.	PASCHIMI CHAMPARAN
9.	GOLAGHAT	25.	PURBI CHAMPARAN
10.	HAILAKANDI	26.	PURNIA
11.	JORHAT	27.	ROHTAS
12.	KARBI ANGLONG	28.	SAHARSA
13.	KARIMGANJ	29.	SAMASTIPUR
14.	KAKROJHAR	30.	SARAN
15.	LAKHIMPUR	31.	SHEIKHPURA
16.	MORIGAON	32.	SHEOHAR
17.	NAGAON	33.	SITAMARHI
18.	NALBARI	34.	SIWAN
19.	SIBSAGAR	35.	SUPAUL
20.	SONITPUR	36.	VAISHALI
21.	TINSUKIA		CHHATTISGARH
	BIHAR	1.	BASTAR
1.	ARARIA	2.	BILASPUR
2.	AURANGABAD	3.	DANTEWADA
3.	BANKA	4.	DHAMTARI
4.	BEGUSARAI	5.	DURG
5.	BHAGALPUR	6.	JANJGIR-CHAMPA
6.	BHOJPUR	7.	JASHPUR
7.	BUXAR	8.	KANKER

	CHHATISGARH		MADHYA PRADESH
9.	KAWARDHA	13.	GUNA
10.	KORBA	14.	HARDA
11.	KORIA	15.	HOSHANGABAD
12.	MAHASAMUND	16.	JHABUA
13.	RAIGARH	17.	KATNI
14.	RAIPUR	18.	MANDLA
15.	RAJNANDGAON	19.	MANDSAUR
16.	SURGUJA	20.	MORENA
	DADRA & NAGAR HAVELI	21.	NARSIMHAPUR
1.	DADRA & NAGAR HAVELI	22.	NEEMUCH
	JHARKHAND	23.	PANNA
1.	BOKARO	24.	RAISEN
2.	CHATRA	25.	RAJGARH
3.	DEOGHAR	26.	RATLAM
4.	DHANBAD	27.	REWA
5.	DUMKA	28.	SAGAR
6.	GARHWA	29.	SATNA
7.	GIRIDIH	30.	SEHORE
8.	GODDA	31.	SEONI
9.	GUMLA	32.	SHAHNOL
10.	HAZARIBAG	33.	SHAJAPUR
11.	KODERMA	34.	SHEOPUR
12.	LOHARDAGGA	35.	SHIVPURI
13.	PAKUR	36.	SIDHI
14.	PALAMAU	37.	TIKAMGARH
15.	PASCHIMI SINGHBHUM	38.	UJJAIN
16.	SAHEBGANJ	39.	UMARIA
	MADHYA PRADESH	40.	VIDISHA
1.	BALAGHAT	41.	WEST NIMAR
2.	BARWANI		MANIPUR
3.	BETUL	1.	BISHNUPUR
4.	BHIND	2.	CHANDEL
5.	CHHATARPUR	3.	CHURACHANDPUR
6.	CHHINDWARA	4.	IMPHAL EAST
7.	DAMOH	5.	IMPHAL WEST
8.	DATIA	6.	TAMENGLONG
9.	DEWAS	7.	THOUBAL
10.	DHAR	8.	UKHRUL
11.	DINDORI		
12.	EAST NIMAR		

	MEGHALAYA		RAJASTHAN
1.	EAST GARO HILLS	3.	BARAN
2.	SOUTH GARO HILLS	4.	BARMER
3.	WEST GARO HILLS	5.	BHARATPUR
	MIZORAM	6.	BHILWARA
1.	LAWNGTLAI	7.	BUNDI
2.	SAIHA	8.	CHITTAURGARH
	NAGALAND	9.	CHURU
1.	DIMAPUR	10.	DAUSA
2.	KOHIMA	11.	DHOLPUR
3.	MOKOKCHUNG	12.	DUNGARPUR
4.	MON	13.	HANUMANGARH
5.	PHEK	14.	JALOR
6.	TUENSANG	15.	JHALAWAR
7.	WOKHA	16.	JHUNJHUNU
8.	ZUNHEBOTO	17.	JODHPUR
	ORISSA	18.	KARALI
1.	ANGUL	19.	NAGOUR
2.	BALANGIR	20.	PALI
3.	BALESHWAR	21.	RAJSAMAND
4.	BARGARH	22.	SAWAI MADHOPUR
5.	BHADRAK	23.	SIKAR
6.	BOUDH	24.	TONK
7.	DHENKANAL	25.	UDAIPUR
8.	GAJAPATI		TRIPURA
9.	GANJAM	1.	DHALAI
10.	JAJPUR	2.	NORTH TRIPURA
11.	KALAHANDI	3.	SOUTH TRIPURA
12.	KANDHAMAL	4.	WEST TRIPURA
13.	KENDRAPARA		UTTAR PRADESH
14.	KEONJHAR	1.	AGRA
15.	KORAPUT	2.	ALIGARH
16.	MALKANGIRI	3.	ALLAHABAD
17.	MAYURBHANJ	4.	AMBEDKAR NAGAR
18.	NABARANGPUR	5.	AURAIYA
19.	NAYAGARH	6.	AZAMGARH
20.	NAWAPARA	7.	BAGHPAT
21.	PURI	8.	BAHRAICH
22.	RAYAGADA	9.	BALLIA
23.	SONEPUR	10.	BALRAMPUR
24.	SUNDARGARH	11.	BANDA
	RAJASTHAN	12.	BARA BANKI
1.	ALWAR	13.	BAREILLY
2.	BANSWARA	14.	BASTI

	UTTAR PRADESH		UTTAR PRADESH
15.	BIJNOR	56.	SANT RAVIDAS NAGAR
16.	BUDAUN	57.	SHAHJAHANPUR
17.	BULANDSHAHR	58.	SHRAVASTI
18.	CHANDAULI	59.	SIDHARTHANAGAR
19.	CHITRAKOOT	60.	SITAPUR
20.	DEORIA	61.	SONBHADRA
21.	ETAH	62.	SULTANPUR
22.	ETAWAH	63.	UNNAO
23.	FAIZABAD		WEST BENGAL
24.	FARRUKHABAD	1.	BANKURA
25.	FATEHPUR	2.	BARDDHAMAN
26.	FIROZABAD	3.	BIRBHUM
27.	GHAZIPUR	4.	DAKSHIN DINAJPUR
28.	GONDA	5.	HAORA
29.	GORAKHPUR	6.	HUGLI
30.	HAMIRPUR	7.	JALPAIGURI
31.	HARDOI	8.	KOCH BIHAR
32.	HATHRAS	9.	MALDAH
33.	JALAUN	10.	MEDINIPUR
34.	JAUNPUR	11.	MURSHIDABAD
35.	JHANSI	12.	NADIA
36.	JYOTIBA PHULE NAGAR	13.	NORTH 24 PARGANAS
37.	KANAUJ	14.	PURULIYA
38.	KAUSHAMBI	15.	SOUTH 24 PARGANAS
39.	KHERI	16.	UTTAR DINAJPUR
40.	KUSHI NAGAR		JAMMU & KASHMIR
41.	LALITPUR	1.	ANANTNAG
42.	MAHARAJGANJ	2.	DODA
43.	MAHOBA	3.	KUPWARA
44.	MAINPURI	4.	POONCH
45.	MATHURA		
46.	MAU		
47.	MIRZAPUR		
48.	MORADABAD		
49.	MUZAFFARNAGAR		
50.	PILIBHIT		
51.	PRATAPGARH		
52.	RAI BARELI		
53.	RAMPUR		
54.	SAHARANPUR		
55.	SANT KABIR NAGAR		

Total No. of Underbanked districts in Underbanked States : 296

Name of the bank:-

Proposals for shifting of branches from one centre to another centre

Sr . No.	Name of branch (centre / place)	District	State	Name of the other bank's branch at the centre	Proposed to shift to (centre name)	Distance between two centres	Branch making losses for how many years	Reasons for shifting	Particulars of DCC # approval	Remarks

copy of minutes of the DLCC/DCC approval , specifically mentioning reasons for shifting of the branch, should be enclosed.

Name of the bank: -

Proposals for merger of branches

Sr. No	Name of branch (centre / place)	Population category of the branch	District	State	Name of the other Bank's branch at the centre	Proposed to merge with (name of branch)	Distance between two branches	Reasons for merger	Particulars of DCC # approval	Remarks

- *DCC approval is also required to be obtained for semi urban branches assigned responsibility under Government sponsored programme*

copy of minutes of the DLCC/DCC approval , specifically mentioning reasons for merger of the branch, should be enclosed.

Name of the bank:-

Proposals for closure of branches

Sr. No.	Name of branch to be closed (centre / place)	Population category of the branch	District	State	Name of the other Bank's branch at the centre	Reasons for Closure	Particulars of DCC # approval	Remarks

- *DCC approval is also required to be obtained for semi urban branches assigned responsibility under Government sponsored programme*

copy of minutes of the DLCC/DCC approval , specifically mentioning reasons for closure of the branch, should be enclosed.

Annex 10

Reporting format for opening of branches under general permission in Tier 3 to Tier 6 centres in terms of circular DBOD.No.BL.BC.65/22.01.001/2009-10 dated December 1, 2009

Sl. No.	Complete Address	Centre	Population group-wise classification of the centre (Rural/Semi-urban/Urban)	Tier wise classification (Tier 1 – Tier 6)	District	Whether Underbanded district or not	State	Date of opening of the branch

Reporting format for operationalisation of Off site ATMs by banks

Sl. No.	Complete Address	Centre	Population group-wise classification of the centre (Rural/Semi-urban/Urban/Metropolitan)	District	Whether Underbanked district or not	State	Date of Operationalisation of the Off-site ATM

Conditions subject to which Off-site ATMs can be operationalised by banks

- (i) The business transacted at the Off-site ATM shall be recorded in the books of the respective branch/ base branch / Centralised Data Centre.
- (ii) No person other than the security guard should be posted at such Off Site ATM centre.
- (iii) Bank should make adequate stand - by arrangements for meeting the cash requirements of the ATM.
- (iv) The bank should ensure that only properly sorted and examined notes are put into circulation through the ATM.
- (v) Third party advertisement on the ATM screens/Network, such as display of products of other manufacturers /dealers /vendors is not permitted. However, there is no objection to banks utilizing the ATM screens for displaying their own products.

Facilities which can be provided through ATMs

1. Deposits/Withdrawals;
2. Personal Identification Number (PIN) changes
3. Requisition for cheque books
4. Statement of accounts
5. Balance enquiry
6. Inter account transfer within the bank between accounts of same customer or different customers of the bank at the same center or different centers within the country
7. Inter Bank Funds Transfer - Transfer of Funds between the bank's customers and customers of other banks.
8. Mail facility for sending written communication to the bank
9. Utility payments like Electricity bill, Telephone bill etc.;
10. Issue of railway tickets
11. Product Information

PROFORMA - I**Statement of New Branch/office/NAIO to be submitted by banks as and when opened/Quarterly basis:**

(Please read the Instructions before filling the proformae-I&II)

Items1.(a) Name of the Commercial Bank/**Other Financial Institution**/ Co-operative institution: _____**(b) Proforma for:**

Branch/Office of a Bank ()
Not Administratively Independent Office (NAIO) ()
Branch/Office of Other Financial Institution ()
(Put tick mark (√) in appropriate box)

(c) Uniform Codes: Part-I(7/9 digits):
See Instructions I, II,III; see Explanations also) (For NAIOs)

Part-II (7 digits):
 (To be allotted by RBI)
 (See Instructions I, II,III; see Explanations also)

2. (a) Name of the new **branch/office/NAIO**(b) RBI Reference No. _____
and Reference Date:
Day Month Year(c) Licence (Authorisation) Number/ Annex Sl. No. _____
(as obtained from RBI)(d) Date of Licence (Authorisation):
(See explanation) Day Month Year**(e) Whether it is a case of Re-Validation of licence (authorisation):**

Yes () No ()

If yes, give the date of re-validation(See explanation):

 Day Month Year
3. Date of opening of the
New **Branch/office/NAIO**: Day Month Year

4. Postal address:

4.1 Name/Municipal Number of the building (if any): _____

4.2 Name of the Road (if any): _____

4.3 (a) Name of the Post Office: _____

(b) Pin Code:

4.4 Name of the locality within a Centre (Revenue unit): _____
(See explanation)

4.5 Name of Tehsil/Taluka/Sub-Division: _____

4.6 Tel.No. /Telex No. (Including STD code): _____

4.7 Fax No.: _____

4.8 E-mail Address: _____

5.(a)Name of the centre(revenue village/town/city/ Municipality/Municipal Corporation) within the limits of which branch/office is located: _____
(This is a very important aspect: please see explanation)

(b) Name of Community Development Block/Development Block/Tehsil/ Taluka/Sub-Division/Mandal/Police Station: _____

(c) Name of the District: _____

(d) Name of the State: _____

(e) Population of the Centre (revenue unit) as per latest Census report: _____
(See explanation)

6. Is/are there any other administratively independent bank branch(es)/office(s) other than your **branch/office/NAIO in your center:** Yes: () No: ()
(See explanation and put tick mark (√) in appropriate box)

7. (a) Business Status of the new **branch/office/NAIO** (See explanation):
Code: Status Name:- _____

(b) In case of NAIO, supply the following details (See explanation):

(i) Name of the base branch/office: _____

(ii) Uniform code numbers of the base branch/office

Part-I (7 digits):

Part-II(7 digits):

8.(i)(a) Status of Central Government Business:

(Put tick mark (√) in appropriate box)

Type of Central Government Business

- (1) () **No Govt. Business**
- (2) () **Direct Taxes**
- (3) () **Departmentalised Ministries Account (DMA)**
- (4) () **Pension**
- (5) () **Bond Issue**
- (6) () **Others (Specify, if any):**_____

(b) Status of State Government Business (i.e. Treasury/Sub-treasury business):(Put tick mark (√) in appropriate box)

Type of Treasury/Sub-Treasury Business (State Govt.)

- (1) () **No Govt. Business**
- (2) () **Treasury Business**
- (3) () **Sub-Treasury Business**
- (4) () **Pension**
- (5) () **Bond Issue**
- (6) () **Others (Specify, if any):**_____

(ii) Whether a currency chest is attached to this branch/office: Yes () No ()

(A) If “Yes” then state:

(a) The type of currency chest: A() B() C()
(put a tick mark (√) in appropriate box)

(b) Date of establishment of currency chest: / /
Day Month Year

(c) Currency chest code Number:
(8- digit Code allotted by Department of Currency Management (DCM) is to be written)

(d) Mention type of area in which currency chest is located:
(State “type of area” code: See the explanation)

Code: Type of Area: _____

(B) If “NO” then, supply particulars of the nearest branch/office having currency chest facility:

(a) Bank Name: _____

(b) Branch Name: _____

(c) Part-I of Uniform code:

(d) Distance (in Km.): _____

(e) Centre Name: _____

(iii) Whether there is a repository attached to this branch/office? Yes () No ()
(put a tick mark (√) in appropriate box)

(iv) Whether a small coin-depot is attached to this branch/office? Yes () No ()
(Put a tick mark (√) in appropriate box)

(v) **Whether any NAIO is attached to the branch having Currency Chest/Repository/Small Coin-depot facility?**
(Put a tick mark (√) in appropriate box)
Yes () No ()

9. Nature of Business conducted by the **branch/office/NAIO:**
(Put tick mark (√) in appropriate box/boxes)

Name

- (1) () **Banking Business**
- (2) () **Merchant Banking Business**
- (3) () **Foreign Exchange**
- (4) () **Gold deposit**
- (5) () **Insurance**
- (6) () **Administrative/Controlling Office**
- (7) () **Training Centre**
- (8) () **others(please specify, if any)-----**

10. (a) Authorised Dealer Category of the branch/office: A () B () C ()
(Put a tick mark (√) in appropriate box)

(b) Date of Authorisation: / /
Day Month Year

(c) In the case of 'C' Category office, write name and uniform code numbers of 'A' or 'B' Category branch/office through which its foreign exchange transactions are settled:

(i) Name of the branch/office: _____

(ii) Uniform code Numbers of the branch/office:

Part-I: Part-II:
(7 digits) (7 digits)

11. Technological facility of Branch/Office:
(Put tick mark (√) in appropriate box)

Technological Facility

- (1) () **Not yet Computerised**
- (2) () **Partially Computerised**
- (3) () **Fully Computerised**

12. Communication Facility available in the **Branch/Office/NAIO:**

(Put tick mark (✓) in appropriate box)

Communication Facility

- (1) () **NO NETWORK**
- (2) () **INFINET**
- (3) () **INTERNET**
- (4) () **INTRANET**
- (5) () **CORE BANKING SOLUTION**
- (6) () **Others (Please specify, if any)** _____

13. **Magnetic Ink Code Reader**

(MICR Code) number of the branch/office/NAIO: _____

14. Any other particulars (please specify): _____

15. For RBI use only:

- (a) AD Region Office Code:
- (b) Census Classification Code:
- (c) Full Postal Address:

PROFORMA- II

Statement of change in Status/Merger/Conversion/Closure etc. of Existing Branch/office/NAIO to be submitted by banks to RBI as and when effected/Quarterly basis :

(Please read all Instructions and explanations before filling the proforma. The explanatory notes provided in brackets against various items in Proforma – II relate to the item numbers in Proforma – I shown under “EXPLANATIONS OF ITEMS IN PROFORMA – I” enclosed)

Name of the Bank/Other Financial Institution/Co-operative institution:-

A. Change in Status/ A.D.Category/Nature of Business/Postal address of Branch/office/NAIO:

1. Name of the **branch/office/NAIO** (See explanation in item no.2(a)):

(a) **Old Name:** _____

(b) **Current Name:** _____

(c) Date of Change in Name: / /
Day Month Year

2. Uniform Code (Existing):

(a) Part-I (7/9 digits):

(b) Part-II (7 digits) :

3. Change in Business status of the **Branch/office/NAIO** (See explanation in item

no.7(a)):

(a) Old Status Name: _____ Code:

(b) Current Status Name: _____ Code:

(c) Date of Change in status (if any): / /
Day Month Year

4. Change in Nature of Business:

(Put tick mark (✓) in appropriate box)

(a)	<u>Old</u>	<u>Name</u>	<u>Current</u>
(1)	()	Banking Business	()
(2)	()	Merchant Banking Business	()
(3)	()	Foreign Exchange	()
(4)	()	Gold deposit	()
(5)	()	Insurance	()
(6)	()	Administrative/Controlling Office	()
(7)	()	Training Centre	()
(8)	()	Others (Please specify, if any)	()

(b) Date of Change in nature of business(if any): / /
Day Month Year

5.(a) Change in Technological Facility of the **Branch/office/NAIO**:
(Put tick mark (√) in appropriate box)

<u>Old</u>	<u>Technological Facility</u>	<u>Current</u>
(1) ()	Not yet Computerised	()
(2) ()	Partially Computerised	()
(3) ()	Fully Computerised	()

(b) Date of Change in technological Facility:
/ /
Day Month Year

6. (a) Communication Facility of **Branch/Office/NAIO**:
(Put tick mark (√) in appropriate box)

<u>Old</u>	<u>Communication Facility</u>	<u>Current</u>
(1) ()	NO NETWORK	()
(2) ()	INFINET	()
(3) ()	INTERNET	()
(4) ()	INTRANET	()
(5) ()	CORE BANKING SOLUTION	()
(5) ()	Others	()

(Please specify, if any) _____

Date of Change in Communication Facility: / /
Day Month Year

7. State Authorised Dealer Category of the Branch/office:

a) Old Category : _____

b) New/Changed Category : _____

Further, put tick mark (√) in appropriate box :

Upgraded () Degraded () Newly Authorised ()

c) Date of Upgradation/Degradation/ Authorisation:

/ /
Day Month Year

d) If a branch doing general banking business is assigned additional responsibility of handling foreign exchange business and belongs to AD Category "C", then give uniform code number of the Link Branch/office through which its transactions are reported:

Part-I(7 digits):

Part-II(7 digits):

e) If a link office of an existing “C” category branch is changed, then provide Part-I & II codes of the new link office:

Part-I(7 digits):

Part-II(7 digits):

f) If “A”/”B” category AD branch is downgraded to “C” category, then give uniform code number of the Link Branch/office through which the transactions of the downgraded “C” category AD branch is reported:

Part-I(7 digits):

Part-II(7 digits):

g) If ‘A’/’B’ category AD branch, which has been working as a link office to one or more ‘C’ category AD branch(es), is downgraded to “C” category AD branch, then provide Part – I code(s) of the AD branch(es) which has/have been assigned the link office role to the said ‘C’ category branch(es):

UCN of ‘C’ category branch

UCN of Link office

Part - I: Part - I:

Part - I: Part - I:

Part - I: Part - I:

(If the list of “C” category branches is large, then enclose the list)

h) If a branch doing general banking business alone/“C” category AD branch is assigned or upgraded to “A”/”B” category AD branch, then part-I code of all “C” category branches, which will be linked to the newly upgraded AD branch should be listed:

Part-I(7 digits):

Part-I(7 digits):

Part-I(7 digits):

(If the list of “C” category branches is large, then enclose the list)

8. Details in respect of change, if any, in the status of currency chest/ repository/ coin-depot/ Govt. business, etc. (including opening/ shifting/ conversion/ closure). In all these cases of shifting/conversion/ closure please mention the date also:

(a) (i) Central Government Business:
(Put tick mark (✓) in appropriate box)

	<u>Old</u>	<u>Type of Govt. Business</u>	<u>New</u>
(1)	()	No Govt. Business	()
(2)	()	Direct Taxes	()
(3)	()	Departmentalised Ministries Account(DMA)	()

- (4) () *Pension* ()
 (5) () *Bond Issue* ()
 (6) () *Others (specify, if any):*_____ ()

(ii) Date of Change: / /
 Day Month Year

(b) (i) Treasury/ Sub-Treasury Business (State Govt. Business):
 (Put tick mark (√) in appropriate box)

Old Type of Treasury/Sub-Treasury Business **New**

- (1) () *No Govt. Business* ()
 (2) () *Treasury Business* ()
 (3) () *Sub-Treasury Business* ()
 (4) () *Pension* ()
 (5) () *Bond Issue* ()
 (6) () *Others (Specify, if any):*_____ ()

(ii) Date of Change: / /
 Day Month Year

(c) State Currency Chest Type:

Old: () **Current:** ()

Date of Change: / /
 Day Month Year

(d) If authorised newly for currency chest, then indicate

(i) type of currency chest (put tick (√) mark in appropriate box):

A () B () C ()

(ii) Date of authorisation: / /
 Day Month Year

(iii) Currency chest code Number:
 (8- digit Code allotted by Department of Currency Management (DCM) is to be written)

(iv) Mention type of area in which currency chest is located
 (State "type of area" code: See the explanation)

Code: **Type of Area:** _____

(e) Repository: _____

(f) Coin-Depot: _____

9. Full postal address:(See explanations in item nos. 4.1 to 4.8)

(i) **Old**

- (a) Name/Municipal Number of the building (if any): _____
- (b) Name of the Road (if any): _____
- (c) (i) Name of the Post Office: _____
(ii) Pin Code:
- (d) Name of the locality within the Centre (Revenue unit): _____
- (e) Name of the Centre (Revenue unit): _____
- (f) Name of Community Development Block/Development Block/Tehsil/Taluka/Sub-Division/ Mandal/Police Station: _____
- (g) Tel.No. /Telex No. (Including STD code): _____
- (h) Fax No.: _____
- (i) **E-mail Address:** _____

(ii) **Current**

- (a) Name/Municipal Number of the building (if any): _____
- (b) Name of the Road (if any): _____
- (c) (i) Name of the Post Office: _____
(ii) Pin Code:
- (d) Name of the locality within the Centre (Revenue unit): _____
- (e) Name of the Centre (Revenue unit): _____
- (f) Name of Community Development Block/Development Block/Tehsil/Taluka/Sub-Division/ Mandal/Police Station: _____
- (g) Tel.No. /Telex No. (Including STD code): _____
- (h) Fax No.: _____
- (i) **E-mail Address:** _____

(iii) **Date of change of address:** //
Day Month Year

10. (i) If the **branch/office/NAIO** is relocated to a different centre (revenue unit) furnish details of the current centre:
(See explanations in item nos.2(a),5(a),5(b)and 5(e) for (a),(b),(c)and (f) respectively)

- a) **Branch/Office/NAIO** Name: _____
- b) Revenue Unit (Centre Name): _____
- c) Name of Community Development Block/Development Block/Tehsil/Taluka/Sub-Division/
Mandal/Police Station: _____
- d) District Name: _____
- e) State Name: _____
- f) Population (as per latest Census) of the Centre: _____

(ii) **Date of change of centre:** / /
Day Month Year

11. **If the branch/office/NAIO is relocated to a different centre, give the reasons for relocation:** _____

(a) Licence No/ Authorisation and Annex Sl.No. _____

(b) Licence suitably amended on / /
Day Month Year

by RBI Regional Offices at _____

(c) Ref. No.& Date of RBI Central Office's approval:

Ref. No.: _____ Date: / /
Day Month Year

12. In case of change/closure of base branch/office of an NAIO provide:

(a) Part-I code of old base branch/office:

(b) Part-I code of new base branch/office:

13. Any other particulars:

B. Closure/ Merger/Conversion of the Branch/Office/NAIO:

1. Advice for Closure () Merger() Conversion()

(Put tick mark (√) against appropriate box)

2. **Branch/Office/NAIO** Name (See explanation in item no.2(a)): _____

3. Uniform Codes (See explanation in item no.1(b)):

Part-I: Part - II:

4. (a) Postal address of **branch/office/NAIO**:

(See explanation in item nos. 4.1 to 4.8)

**10. If the branch/office is converted into NAI0 then type of the NAI0:
(See explanation in item no.7(a)(IV))**

Status Name: _____ **Code:**

11. Particulars of the Base/Absorbing Branch/office:

(a) In case of Conversion into NAI0:

i) **Base Branch/Office Name:** _____

ii) Uniform Codes: Part – I (7 digits):

Part – II(7 digits):

iii) Full postal address: _____

(b) In case of Merger/Absorption of branches/offices/NAI0s:

i) **Absorbing Branch/Office Name:** _____

ii) Uniform Codes: Part – I (7 digits):

Part – II(7 digits):

iii) Full postal address: _____

(c) If a branch, which is working as a base branch for some NAI0s, is closed/converted into NAI0/merged with another branch, then the base branch details of the NAI0s, which were earlier linked to the closed/converted/merged branch, should be provided:

i) Base Branch/Office Name: _____

ii) Uniform Codes: Part – I (7 digits):

Part – II(7 digits):

iii) Full postal address: _____

Note: 1) For explanatory notes kept in bracket against individual items in this Proforma, please refer to the enclosed "EXPLANATIONS OF ITEMS IN PROFORMA-I".

2) No action will be taken unless Part-I and Part-II of 7-digit Uniform Codes each are mentioned in this Proforma.

INSTRUCTIONS FOR FILLING PROFORMAE-I & II

NOTE: PLEASE READ THE INSTRUCTIONS BEFORE FILLING THE PROFORMAE

- I. Proforma-I should be submitted either on the day of opening of branch/office/**NAIO** or afterwards but not before opening of branch/office/**NAIO**.
- II. Proforma-I is meant for all types of newly opened bank **branches/offices/NAIOs** and **Proforma-II** is meant for reporting **change in status/postal address, closure/ merger/ conversion/ relocation /upgradation**, etc. of existing bank **branches/offices /NAIOs**.
- III. **Uniform code numbers had been so long assigned to administratively independent offices/branches, submitting separate returns to Reserve Bank of India (See explanation at 7(b)). Recently, it has been decided to allot 9-digit uniform codes to Not Administratively Independent Offices (NAIOs - temporary offices), such as stand-alone ATMs/extension counter /satellite office/representative office/cash counter/ inspectorate/ collection counter/mobile office/Airport counter/ Hotel counter /Exchange Bureau. However, Proformae for Temporary Office opened at the site of a fair/exhibition, etc. should not be sent to DSIM.**
- IV. Public Sector Banks, which have been allowed to assign Part I code to their new **branches/offices/NAIOs** should strictly follow the instruction mentioned at III above, at the time of forwarding **Proforma-I** to RBI.
- V. **Upgradation of an NAIO into a full-fledged branch/office should be treated as closure of NAIO and opening of a branch/office. Accordingly, both Proforma – II for NAIO closure and Proforma – I for upgradation into a branch/office should be submitted.**
- VI. Alternatively, if a branch/office is converted into NAIO, then Proforma – II for closure of the branch/office and Proforma – I for conversion/opening of the NAIO are required to be submitted.
- VII. **Proforma- I & II** will not be accepted for allotment of Part-I & Part-II/revision of Part-II code unless all items in the Proformae are filled up properly.

EXPLANATIONS OF ITEMS IN PROFORMA-I

Item No.1(c):

Public sector banks (SBI and its 7 Associates, 19 Nationalised Banks & Industrial Development Bank of India Ltd.) are allowed to assign 7/9-digit Part-I Code Numbers only to their branches/offices/NAIOs and for other banks RBI (DSIM) allots both Part-I & Part-II codes. Each NAIO is linked to some independent branch. Last two digits (8th & 9th digits from the left) of Part – I code for NAIOs follow the 7-digit Part – I code of the base branch.

UCN of branches/offices of banks comprises two parts as Part-I code and Part-II code of 7 digits each; two additional digits are assigned to Part – I code of NAIOs.

Part-I code is defined as follows:

- for branches/offices/NAIOs of **commercial banks and other financial institutions**:
 first three digits from the left stand for **bank code**
 next four digits stand for **branch code**
 last two digits stand for **NAIO code**.
- for branches/offices/NAIOs of **state/district central co-op. banks, state/central land development banks**:
 first four digits from the left stand for **bank code**
 next three digits stand for **branch code**
 last two digits stand for **NAIO code**.
- for branches/offices/NAIOs of **other co-op. banks, salary earners' societies, state financial corporations and tours, travels, finance & leasing companies**:
 first five digits from the left stand for **bank code**
 next two digits stand for **branch code**
 last two digits stand for **NAIO code**.

Part-II code, irrespective of different categories of banks, is defined as follows:

first three digits from the left stand for **district code**
 next three digits stand for **centre code** within the district
 last single digit stands for **population range code**.

Relationship between population range code and population group code is shown below:

Last digit of Part II of the Uniform Code Number (Population Range code)	Population range	Population Group	Population Group Code
1	Up to 4999	Rural	1
2	5000 to 9999		
3	10,000 to 19,999	Semi-Urban	2
4	20,000 to 49,999		
5	50,000 to 99,999		
6	1,00,000 to 1,99,999	Urban	3
7	2,00,000 to 4,99,999		
8	5,00,000 to 9,99,999		
9	10 lakhs and above		
		Metropolitan	4

Item No.2(a):

The name of the **Branch/Office/NAIO** is to be written.

Item No.2(b):

Reference letter number and date of authorization/approval issued by RBI is to be mentioned.

Item No.2(c):

The Licence No., if already available (as obtained from concerned Regional Offices of RBI) is to be written; otherwise the same should be communicated later on along with Uniform Codes.

Item No.2 (d):

The exact date (including month & year) of licence is to be indicated.

Item No.2 (e):

In case the branch/office/NAIO is opened after expiry of one year from the date of issuing of licence, please indicate whether licence was re-validated or not and if revalidated please mention the date of re-validation.

Item No. 3:

The exact date of opening including month & year is to be mentioned.

Item No. 4.1 to 4.3 and 4.6 to 4.8:

The names/numbers/codes are to be written against the appropriate item number. PIN code against item No. 4.3(b) should be indicated. In respect of mobile office and mobile ATM detailed address of the base branch/ office should be reported.

Item No. 4.4:

The name of the locality i.e. the exact place, where the branch/office /NAIO is located, is to be mentioned. The name of the locality may be the name of village in case the branch/office/NAIO is opened in a village. **In case of mobile office or mobile ATM, respective details of the base branch/office should be reported.**

Item 4.5 & 5(b):

The names of the Tehsil/Taluka/Sub-division and the Community Development Block with reference to centre name stated at item 5(a) are to be indicated at item Nos. 4.5 and 5(b) respectively.

This may not be applicable in the cases of metropolitan centres.

In case of mobile office or mobile ATM, respective details of the base branch/office should be reported.

Item No.5 (a):

The name of the Village/Town/City/Municipality/Municipal Corporation under the jurisdiction of which the locality mentioned at item No.4.4 is included, is to be written. The name of the village is to be written if the branch/office/NAIO is opened in a village, which is a revenue unit/centre. In case of mobile office or mobile ATM, respective details of the base branch/office should be reported.

Caution:

If the name of the centre in item no. 5(a) is not written correctly, then the branch/office/NAIO may get wrongly classified with incorrect Part-II code. The

name of Panchayat/Block/Tehsil/District, etc. should not appear against item Nos. 4.4 & 5(a) unless the branch/office/NAIO is located in the head quarter of the Panchayat/Block/Tehsil/District.

Item No. 5(e): (refer Item No. 5(a) also)

Latest Census population figure of the Centre (revenue unit) where the branch/office/NAIO is located should be stated. Population of whole of Panchayat/Block/tehsil/district, etc., should not be considered. Population of a **revenue centre** can be obtained from Census Handbook/Local Census Authority or from local administration such as District Collector/ Tehsildar/Block Development Officer, etc., and a certificate (in original) to this effect, covering following two aspects, should be collected from the concerned local administration and forwarded:

- (i) Name of the revenue centre, where the branch/office/NAIO under reference is located.
- (ii) Population of the said revenue centre as per the latest census report.

Item No. 6:

An office is administratively independent, if it maintains separate books of accounts and is required to submit one or more BSR returns to RBI.

If there is no administratively independent branch/office of a regional rural bank or of any other commercial/co-operative bank in the centre (revenue unit), as referred to at item 5(a) above, within the limits of which the new branch/office is located, then put tick mark (✓) against "No", otherwise put tick mark (✓) against "Yes".

Item No.7 (a):

The names & respective codes of different types (business status) of branches/offices/NAIOs are listed in categories I to IV below. The appropriate **status** name & corresponding code is to be written.

As the list is not exhaustive, please state exact status of the office/ branch/NAIO under "Any other branch/office/NAIO " category:

I. IN CASE OF ADMINISTRATIVE OFFICE

<u>CODE</u>	<u>STATUS NAME</u>
(01)	Registered Office
(02)	Central/Head Office/Principal Office
(03)	Local Head Office
(04)	Regional Office/Area Office/Zonal Office/Divisional Office/ Circle Office
(05)	Funds Management Office
(06)	Lead Bank Office
(07)	Training Centre
(09)	Any other administrative office (not included above, pl. specify)

II. IN CASE OF GENERAL BANKING BRANCH

<u>CODE</u>	<u>STATUS NAME</u>
(10)	General Banking Branch

III. IN CASE OF SPECIALISED BRANCH

(A) Agricultural Development/Finance Branches

- (11) Agricultural Development Branch (ADB)
- (12) Specialised Agricultural Finance Branch Hi-Tech.(SAFB Hi-tech)
- (13) Agricultural Finance Branch (AFB)

(B) S.S.I./Small Industries and Small Business Branches

- (16) Small Business Development Branch/office
- (17) Small Scale Industries Branch (SSI)
- (18) Small Industries & Small Business Branch (SIB)

(C) Industrial/Corporate Finance/Large Advances Branches

- (21) Industrial Finance Branch (IFB)
- (22) Corporate Finance Branch (CFB)
- (23) Hire-Purchase and Leasing Finance Branch
- (24) Industrial Accounts Branch
- (25) Large Advances Branch
- (26) Business Finance Branch
- (27) Mid Corporate Branch

(D) Asset Recovery Management/Industrial Rehabilitation Branches

- (30) Asset Recovery Management Services Branch (ARMS)
- (31) Industrial Rehabilitation Branch

(E) Capital Market/Custodial Services/Merchant/Mercantile Banking Branches

- (35) Capital Market Services Branch (CMS)
- (36) Custodial Services Branch
- (37) Merchant Banking Branch
- (38) Mercantile Banking Branch

(F) Overseas/International Banking Offices/Branches

- (41) International Banking Branch/office
- (42) Overseas Branch
- (43) International Business Branch/Office/Centre
- (44) International Exchange Branch

(G) Commercial/Personal Banking Branches

- (47) Non-Resident Indian (NRI) Branch**
- (48) Housing Finance Branch**
- (49) Personal Banking Services Branch**
- (50) Consumer Finance Branch**
- (51) Specialised Savings Branch**
- (52) Commercial and Personal Banking Branch**
- (53) Specialised Commercial Branch**
- (54) Draft Paying Branch**
- (55) Professionals Branch**
- (56) Locker Branch**
- (57) Specialised Trading Branch**
- (58) Diamond Branch**
- (59) Housing Finance Personal Banking Branch**

(H) Collection & Payment/Quick(Fast) Service/STARS Branches

- (63) Service Branch/Clearing Branch/Cell**
- (64) Collection and Payment Services Branch**
- (65) Quick Collection Branch**
- (66) Fast Service Branch**
- (67) Speedy Transfer and Realisation Services (STARS) Branch**

(I) Other type of Specialised Branches

- (71) Treasury Branch (Government Business)**
- (72) Stock Exchange Branch**
- (73) Auto-Tech Branch**
- (74) Fund Transfer Services (FTS) Branch**
- (75) Weaker Sections Branch**
- (76) Security Services Branch**
- (77) Specialised Woman Entrepreneurs Branch**
- (78) Specialised Cash Management Services Branch**
- (79) Microsafe Branch for Self Help Groups**
- (80) Any other category of specialised branch/office (not included above, pl. specify)**

IV. IN CASE OF NON-ADMINISTRATIVELY INDEPENDENT OFFICE(NAIO)

- (85) Extension Counter**
- (86) Satellite Office**
- (87) Mobile Office**
- (88) Service Branch***
- (89) Mobile ATM**
- (90) On-site ATM**
- (91) Off-site ATM**
- (92) Representative Office**
- (93) Exchange Bureau**
- (99) Any Other NAIOS (not included above, pl. specify)**

*** If it is not maintaining separate books of accounts**

Item No. 7(b):

NAIO are Offices for which separate books of accounts are not maintained and not required to submit BSR returns to RBI. Name of the base branch/office and its Uniform Code Numbers are to be provided with which the accounts of **NAIO(s)** will be maintained.

Item No. 8(ii)(A)(d):

The appropriate Code among the options listed below is to be indicated:

<u>Code:</u>	<u>Type of Area</u>
(0)	Normal area
(1)	Border area
(2)	Disturbed area (High Risk)
(3)	Area affected by natural calamities (flood/earthquake prone area, etc.)
(4)	Area not having adequate transport facility due to snowfall, etc.

Note: For further clarification contact or write to
The Director,
Banking Statistics Division,
Department of Statistics and Information Management,
Reserve Bank of India, C.O.,
C-9, 6th floor, Bandra-Kurla Complex,
Bandra (East), Mumbai - 400 051.
Phone: (022) 2657 8100 ext. 7360
Fax: (022) 2657 0847 / 2657 2319

List of Circulars consolidated by the Master Circular

No.	Circular No.	Date	Subject
1	DBOD.No.BL.BC.99/22.01.009/2009-2010	26.04.2010	Financial Inclusion by Extension of Banking Services – Use of Business Correspondents (BCs)
2	DBOD.No.BL.BC.72/22.01.001/2009-10	01.02.2010	Section 23 of the Banking Regulation Act, 1949 – Relaxations in Branch Authorisation Policy
3	DBOD.No.BL.BC.65/22.01.001/2009-10	01.12.2009	Section 23 of the Banking Regulation Act, 1949 – Relaxations in Branch Authorisation Policy
4	DBOD.No.BL.BC.63/22.01.009/2009-10	30.11.2009	Financial Inclusion by Extension of Banking Services – Use of Business Correspondents (BCs)
5	DBOD.No.BL.BC.137/22.01.001/2008-09	12.06.2009	Section 23 of Banking Regulation Act, 1949 -Relaxations in Branch Authorisation Policy - Off Site ATMs
6	DBOD.No.BL.BC.129/22.01.009/2008-2009	24.04.2009	Financial Inclusion by Extension of Banking Services –Use of Business Correspondents (BCs)
7	DBOD.No.BL.BC.36/22.01.009/2008-2009	27.08.2008	Financial Inclusion by Extension of Banking Services –Use of Business Correspondents (BCs)
8	DBOD.No.BL.BC.35/22.01.009/2008-2009	27.08.2008	Financial Inclusion by Extension of Banking Services –Use of usiness Correspondents (BCs) – Section 25 companies
9	DBOD.No.BL.BC.32/22.01.03/2008-09	21.08.2008	Acquisition of accommodation on Lease/Rental basis by Commercial Banks for their branches/offices – Liberalisation of guidelines.
10	DBOD.No.BL.BC.16/22.01.001/2008-09	01.07.2008	Master Circular on Branch Authorisation
11	DBOD.No.BL.BC.74 /22.01.009/2007-2008	24.04.2008	Financial Inclusion by Extension of Banking Services – Use of Business Facilitators and Correspondents
12	DBOD.No.BL.BC.16/22.01.001/2007-08	02.07.2007	Master Circular on Branch Authorisation
13	DBOD.No.BL.BC.99 /22.01.010/2006-2007	24.05.2007	Doorstep Banking
14	DBOD.No.BL.BC.59/22.01.010/2006-2007	21.02.2007	Doorstep Banking
15	DBOD.No.BL.BC.11/22.01.001/2006-07	01.07.2006	Master Circular on Branch

	06		Authorisation
16	DBOD.No.BL.BC.72 /22.01.009/2005-2006	22.03.2006	Financial Inclusion by Extension of Banking Services – Use of Business Facilitators and Correspondents
17	DBOD.No.BL.BC.58 /22.01.001/2005-2006	25.01.2006	Financial Inclusion by Extension of Banking Services – Use of Business Facilitators and Correspondents
18	DBOD.No.BL.BC.55/22.01.001/2005-06.	23.01.2006	Branch Authorisation Policy
19	DBOD.No.BL.BC.35/22.01.001/2005-06.	08.09.2005	Liberalization of Branch Authorisation Policy
20	DBOD.No.BL.BC.24/22.01.001/2005-06.	03.08.2005	Branch Expansion Strategy of banks
21	DBOD.No.BL.BC.92/22.01.001/2004-05.	20.05.2005	Submission of Quarterly Return-Proforma I & II
22	DBOD.No.BL.BC.86/22.01.001/2004-05	30.04.2005	Doorstep Banking
23	DBOD.No.BL.BC.82/22.01.001/2004-05.	27.04.2005	Shifting of branches/ offices-Rationalization of procedure
24	DBOD.No.BL.BC.39/22.01.001/2004-05.	10.09.2004	Opening of central processing centres/back offices etc.
25	DBOD.No.BL.BC.23/22.01.001/2003.	11.09.2003	Providing Depository Services at Extension Counters.
26	DBOD.No.BL.BC.13/22.01.001/2003.	18.08.2003	Take over of bank branches.
27	DBOD.No.BL.BC.5/22.01.001/2003.	23.07.2003	Third party transfer of funds through ATMs.
28	DBOD.No.IBS.BC.32/23.03.001/2002-2003.	17.10.2002	Closure of branches of foreign banks.
29	DBOD.No.BL.BC.74/22.01.001/2002.	11.03.2002	Conversion of General Branches into Specialised SSI branches.
30	DBOD.No.BL.BC.62/22.01.001/2002.	28.01.2002	Third Party advertisement on ATM Network.
31	DBOD.No.BL.BC.23/22.01.001/2000-01.	12.09.2000	Opening of branches/ extension counters/ shifting etc.-Obtention of prior licence.
32	DBOD.No. BL.BC 13 /22.01.03/2000-01	04.08.2000	Acquisition of Accommodation on Lease/Rental basis by Commercial Banks for their use
33	DBOD.BC.No.127/12.05.005/99-2000.	30.11.1999	Rationalisation of Returns submitted by banks to RBI
34	DBOD.No.BL.BC.105/22.01.03/98	11.11.1998	Acquisition of Accommodation on Lease/Rental basis by Commercial Banks for their use
35	DBOD.No.BL.BC.74/22.01.001/98.	29.07.1998	Shifting of Rural branches outside the Block/ Service Area and closure of rural branches.
36	DBOD.No.BL.BC.115/22.06.001/	21.10.1997	Branch Banking Statistics-Submission

	97		of Monthly Returns-Revision of Proformae II & III
37	DBOD.No.BL.BC.64/22.01.003/97.	05.06.1997	Opening of offices of commercial banks in the National Capital Territory (NCT) of Delhi.
38	DBOD.No.BL.BC.76/22.01.001/96.	17.06.1996	Delegation of administrative powers to Regional Offices of DBOD.
39	DBOD.No.BP.BC.60/21.03.051/96	16.05.1996	Automated Teller Machines (ATMs)
40	DBOD.No.BP.BC.123/21.03.051/95.	16.10.1995	Automated Teller Machines (ATMs)
41	DBOD.No.BP.BC.152/21.03.051/94	29.12.1994	Automated Teller Machines (ATMs)
42	DBOD.No.BL.BC.152/22.01.001/93	24.08.1993	Opening /Closing of bank branches.
43	DBOD.No.BL.BC.41/22.01.001/92.	09.10.1992	Delegation of authority to banks for shifting of offices, spinning-off of business etc.
44	DBOD.No.BL.BC.132/22.01.001/92.	20.05.1992	Delegation of authority to banks for shifting of offices, opening of controlling offices, spinning-off of business etc.
45	DBOD.No.BL.BC.24/BL.66/91	06.09.1991	Change in names of offices/branches in Kerala.
46	DBOD.No.BL.BC.132/C.168 (M)-91.	11.06.1991	Opening of Specialised Housing Finance Branches.
47	DBOD.No.BL.BC.81/C168 (64D)-91.	16.02.1991	Opening/closing of bank branches.
48	DBOD.No.BL.BC.68/C168 (64D)-91	16.01.1991	Approach to future branch expansion.
49	DBOD.No.BL.BC.16/C168 (64D)-90	12.09.1990	-do-
50	DBOD.No.BL.BC.72/C168 (64D)-87	14.12.1987	Branch Licensing Policy 1985-90 - Setting up of Satellite/mobile branches.
51	DBOD.No.BL.BC.86/C168-84	21.08.1984	Change in the name of branch necessitated due to change in name of locality/street etc.
52	DBOD.No.BL.BC.147/C168-78	20.10.1978	Change in name of branches of banks
53	DBOD.No.BL.99/C.168-68	19.01.1968	Opening of Mobile Offices